Chandra Shekhar Singh, Shri
Chauhan, Shri Bharat Singh
Fernandes, Shri George
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Joshi, Shri S. M.
Kalita, Shri Dhireswar
Khan, Shri Zulfiquar Ali
Krishna, Shri S. M.
Kundu, Shri S.
Lakkappa, Shri K.
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Majhi, Shri Mahendra
Misra, Shri Srinibas
Modak, Shri B. K.
Mody, Shri Piloo
Mohammad Ismail, Shri
Mukerjee, Shri H. N.
Nambiar, Shri
Nihal Singh, Shri
Pandey, Shri Sarjoo
Paswan, Shri Kedar
Patel, Shri J. H.
Patil, Shri N. R.
Ranga, Shri
Saboo, Shri Shri Gopal
Satya Narain Singh, Shri
Sen, Dr. Ranen
Sharda Nand, Shri
Shastri, Shri Ramavtar
Shastri, Shri Sheopujan
Shivappa, Shri N.
Singh, Shri J. B.
Somani, Shri N. K.
Suraj Bhan, Shri
Thakur, Shri Gunanand
Tyagi, Shri O. P.
Viswanatham, Shri Tenneti
Yadav, Shri Ram Sewak

MR. CHAIRMAN : The result* of the devision is : Ayes : 108, Noes : 51.

The motion was adopted.

SOME HON. MEMBERS : Shame, Shame.

14.50 hrs.

UNLAWFUL ACTIVITIES (PREVENTION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to move† :

> "That the Bill to amend the Unlawfnl Activities (Prevention) Act, 1967, be taken into consideration."

It is a simple piece of legislation. Parliament has already enacted the Unlawful Activities (Prevention) Act, 1967. As the House knows, the Act was intended to deal with such people and associations which preach for cession or secession of the territory of India. At the time this legislation was brought before the House, our legal advice was that there will not be constitutional difficulty in extending the provisions of the Bill to the State of Jammu and Kashmir. As every hon. Member can see, by its very nature, the Act should extend to all parts of the country. But subsequently, when this Bill was examined with a viewpoint of legal applicability to the State of Jammu and Kashmir, we were told that, as a measure of abundant caution, we should specifically make it applicable to the State of Jammu and Kashmir. Therefore, a Presidential Order under article 170 was issued conferring the legislative power on this honourable House to pass a legislation to extend the provisions of this Bill to the State of Jammu and Kashmir also.

Sir, to make things completely clear, beyond any doubt, we have brought forward this amending Bill to make the Unlawful Activities (Prevention) Act applicable to the State of Jammu and Kashmir. This is a simple purpose of this amending Bill. I have no doubt that the House will whole-heartedly support this Bill.

AN HON. MEMBER : Why ?

SHRI VIDYA CHARAN SHUKLA : I will give you the reason why I am optimistic.

---

* The following Members also recorded their votes for 'NOES' :—
Sarvashri Jharkhande Rai, M. Meghachandra, and M. H. Gowda.

† Moved with the recommendation of the President.

[Shri Vidya Charan Shukla]

My optimism arises out of the fact that when the Unlawful Activities (Prevention) Bill was brought forward here in this House, all kinds of doubts were raised that the provisions of this Bill will be misused to suppress the legitimate opposition to the Government or to harass Opposition political parties. This Act has been in force now for almost two years. In these two years, the provisions of this Act have been used in a very very careful manner. The only association which has been declared unlawful in pursuance of the powers given under she Act to the Government is the Mizo National Front which has been working in a violent manner to secede a part of the country from the rest of the country. No other association, political or otherwise, has been subjected to the provisions of this Act. I would like any hon. Member to quote any instance where the Government has misused the provisions of this Bill either to further its own political interest or to harass any political opponent or a political party. When we have been using the provisions of the Act, the powers given to the Government under the Act, in such a careful and discreet manner, I do not think that reasonably any hon. Member would have any reason to extend the applicability of the existing law to the State of Jammu and Kashmir.

As I said earlier, by its very nature, this Act should apply to the entire country, not to a part of the country, because this is only to prevent people from preaching secession of a part of the country from the rest of the country. That was our legal advice. But because we wanted to be completely sure that no case started in Jammu and Kashmir would fail under the powers of this Act that we wanted to keep it beyond doubt. That is why we want to have this amendment passed and make this matter campletely beyond doubt. Therefore, I would plead with hon. Members to support this amending Bill and pass it.

MR. CHAIRMAN : Motion moved : "That the Bill to amend the Unlawful Activities (Prevention) Act, 1967, be taken into consideration."

Before I call any hon. Member to speak on the Bill, I should like to know approximately what time should be allotted for this Bill because no time has been allotted by the Bussiness Advisory Committee.

SHRI VIDYA CHARAN SHUKLA : One hour should be sufficient.

SHRI PILOO MODY (Godhra) : Half an hour.

SHRI S. M. BANERJEE : I would request you to make it at least two hours. All parties cannot be accommodated in an hour. It should be at least two hours so that all parties can participate.

MR. CHAIRMAN : There is a suggestion that it should be two hours. Let us proceed with the Bill. Shri Ranga.

SHRI PILOO MODY : My suggestion came first. Half an hour will do.

SHRI RANGA (Srikakulam) : I am in favaur of this Bill. I think, our Party is also in favour of it. But, at the same time, I would like to caution the House that we have given this power to a Government which is completely powerless and without any nerves at all and which acts here in a blind-floded manner as if all that goes on, so long as it is safe for them to remain in power in the country, is also safe and quiet and there is nothing wrong on our frontiers. Now this is to be extended to Jammu and Kashmir. We are told that no organisation has been brought within its mischief. Why is it that Government has failed so far to notify this Naxalbari Organisation of the Communist section under this law ? What is it that prevented them from doing that ? Is it because they have no eyes and ears to see what is happening ?

SHRI DHIRESWAR KALITA (Gauhati) : Why not the Swatantra Party ?

SHRI RANGA : I have no objection at all; I am not at all afraid. If the communists come into power, there will be no need for any notification.

SHRI NAMBIAR (Tiruchirapalli) : This is an insinuation.

SHRI RANGA : The Leader of this organisation declared in no uncertain terms on the floor of the Andhra Legislature that

he was resigning the membership because he felt the opportunity given by a Legislature to be contemptuous and useless for the realisation of their objectives. He did not do it secretly. He threw a challenge in the face of this Government, but the Government is so dead ! It becomes alive only when we are concerned who want to achieve things through Constitutional means. But when it comes to those people, it is as dead as a deadwood. Therefore, they did not do anything. I am not sorry that he is going still free. I want everybody to be free. But how it is that this Government has not so far declared this organisation under this law ? Is it because the organisation has not been as good as its word or as good as its challenge ? Let them go through the eastern coast of our country, Orissa and Andhra side, right upto to Chanda, over all those hills right upto Satpura and let them see what is happening. They ought to know, if they have any organisation at all worth its name to give them any information, how many murders are being committed, how many lootings are there and how much of boasting they are indulging in, how they are challenging the police and maintaining also that a lot of police are privy with them and so on. Here they do nothing. Now they come and say, 'congratulate us because we have not misused it'. My charge against them is that they have not used it just where and when it ought to have been used. Then what is the use of clothing this Government with any more powers ? You know, there are certain people who are neither men nor women; sometimes they look like one and sometimes they look like the other; neither this nor that. This Government is like that. My hon. friend is a very handsome man. He is the son of a very great friend of mine. He has strength in himself and he was able to show that also at the Fountain about three years ago. I do not accuse him of that, but he has embraced a devil or a demon which is completely that, neither this nor that. Therefore, I do not know whether he has already been subdued by that wretched demon. I warn him that if he goes on like this, very soon he will have to say to himself at least in his dreams that he is not a Home Minister, he is only a Minister in name. He is embracing a Government which is only a government in name. Under these circumstances, how is it possible for us to feel confident ?

SHRI NAMBIAR : Should he resign ?

15 hrs.

SHRI RANGA : What is the use of one man alone resigning ? I would like the whole lot of them to resign. Even if he has not got anything, he comes from a great father and therefore I have my affection for him. He was a great fighter and we were on the same side. Apart from that, there is a Government which has not learnt, which has not known and which has not understood what its own duties are in regard to the legislation that we have passed, in regard to the powers that we have given to them and in regard to the responsibilities we have charged them with for protecting the country, its persons and properties and the fundamental freedoms of the masses in our country.

Sir, Kashmir has been and is a security area. There are lots of people and lots of organisations which have been allowed for too long a time too much of freedom to play michchief with the minds of the people, not to speak of their properties and their privileges. That is the area where there is very great danger for our country. I thought that my hon. friend would give us some accounts or reports as to what is happening there. There was a friend who threatened to take part in the election, but abstained from taking part in the election. This has given rise to some other organisation—a shadow organisation—through which they want to function. Now it is going to take part in the panchayat and urban area elections. It wants to demonstrate that the people of Kashmir are not loyal to India and have no faith in India, but would like to go and embrace the neighbouring country which is not friendly with us. Till today that country goes on claiming Kashmir and continues to occupy part of our own country and reaches agreements with enemies of our country and allow them to make roads across our own country which ought to have been with us, if only this Government had some strength within itself at all. What is it that the Government is going to do ? Can I expect them to name those organisations under this

[Shri Ranga]

Act ? I have not got that much faith in them. Can I expect them to tackle those people who have been playing a unpatriotic role in different parts of Kashmir ? I do not have that much of faith in this Government. My hon. friend Shri Balraj Madhok, who is an authority on Kashmir, is here and I will leave it to him to say other things that have to be said against this Government for its inactivities in regard to this frontier. I would say on behalf of my Party and myself particularly that Kashmir is of such importance to our national integrity, national unity and national sentiment that this Government ought to take more energetic and active interest than at present and try and see that the Government there and other sources of power and political and economic forces which are willing to cooperate with India are strengthened in every possible manner. Bul I conclude my speech on this note that I do not feel any confidence at all in the ability of this Government to serve our country in terms of this Bill.

SHRI BEDABRATA BARUA (Kaliabar) : Mr. Chairman, it is not about matters connected with the original Bill that we are directly concerned today, but even in regard to that matter our definition of 'unlawful activities' would need constant revision. Only this morning we had a long debate, rather a hectic one, on the question how Constitution may be subverted. I do feel that on such questions we need rather a broader perspective. We must understand that a Constitution could be subverted not only by those elements who would say that they propose to subvert it, but also by others who would refuse to act according to the Directive Principles of the Constitution and according to the necessities of the situation, as we find today in our country. Therefore, so far as unlawful activities are concerned, we must be able to give the term a timely definition and a modern definition. First of all we must find out the motivation behind those who resort to unlawful activities and then how we will be able to face them. Sometimes, in our anxiety to strengthen the unity of the country, we behave in a manner where we try to suppress anything that may be the very natural outcome of rightly-felt grievances. When we have come to this position today, we must first of all try to find out whether regional disparities and economic inequalities have not got something to do with what is happening in the country today. It is no longer true to say that only those people who come forward with a textbook on secession are the people who may help in secession. There may be people the consequences of whose activities may lead to friction between different communities, between people with different ways of life and between different regions, and which may involve us in an avalanche of hatred. It will be useless by the force of arms or with the help of the police to maintain a semblance of administrative unity which those in panic and those who have got only the vested interests to protect and whose conception of Indian unity is the unity of certain interests alone, may force us to do thereby doing things which may not be to the basic interests of the country. Therefore, while applying the law, we must remember that we have got a situation in which we must constantly be re-thinking about the basic fundamentals of our national unity, how best to preserve it, and how best to conform the various elements in the country to a basic understanding of the concept of the diversity that exists inside the unitary framework that we have built up. If we over-emphasise the one aspect or the other only, then we may land ourselves in great trouble.

Certain things have come to light today. Take, for instance, the Telegana movement. It has shown to us today what was once declared by that great American, or I should say, a very mischeivous American writer, Mr. Selig Harrisan, as the most centrifugal force in the country, namely the linguistic State. This is what he has said in his famous book, '*India : the most dangerous decades*'. Here is Tamil Nadu which claims a history of more than three thousand years. Here is Andhra, and here is a Telugu-speaking State, and here are the other areas. Each one has almost a special history. They wanted to compare the conditions with those in Europe, and they wanted to conclude therefrom that India would break up at these seams. Today, what do we find ? The very principle of linguistic State has been questioned not by small masses of people but by huge masses of people, nearly 1.50 crores of people have questioned

that very principle. Are we to say that this is all a centrifugal force which tends to divide the country ? I do not think that is so. I do not think it is so easy to analyse things in that fashion. If linguistic State is a centrifugal force, then we must understand that the break-up of the linguistic State may be a centripetal force in the country and it may be the beginning of a new understanding of Indian unity, and we must not be afraid of it.

Coming to the Kashmir question. I feel that when we have made a law, it should apply to all parts of the country; particularly when we are most afraid that there may be greater danger to the unity of the country in any particular part, it should apply to that part. But it is unfortunately true that where the danger is the greatest, we have vacillated the most. For instance, we may apply the law in Nagaland, but we may not be able actually to apply it; in fact, in spite of the law, we may be able to have other approaches. In fact, that may be a correct approach also. In fact, the approach that we have adopted has been a correct one in Nagaland. But also it is not possible to say that we have been consistently right or that it does not require any re-thinking or re-definition of the types of legislation that we have. It may be possible that in all these matters we may have to start from the other side and to find out exactly in which direction we are going. So far as Kashmir is concerned, the law should apply. First of all, in Kashmir, we are fighting a battle for secularism. I know that that battle is not only in Kashmir, but it is being fought throughout the country. If secularism is dead in India, it cannot live in Kashmir. It cannot live in Kashmir if it dies in India. The first concern of the Kashmiri Muslim is to find out which way the Indian mind is going, what the trend is in India. If India nurses and owns it up firmly and unreservedly, this concept of secularism, Kashmir is ours. That is why, on the basis of that basic formulation, we can say that it still needs protecting, and our security interests need to be protected in Kashmir as elsewhere. Here are movements which are making a mince-meat of the situation. There is the Plebiscite. Front which would like to have a plebiscite, something which cannot be had now; what has happened is something unrevisable; we have decided once and for all, and the people of Kashmir have decided the question once and for all. No country can continuously agree to a debate about a particular territory being in that country or not. That debate must end at some stage. So, here also, I feel that the law has to apply.

SHRI JAGANATH RAO JOSHI (Bhopal) : Does it apply to the Plebiscite Front ?

SHRI BEDABRATA BARUA : I think it should apply. But we should leave it in the hands of the Government of Kashmir in which we should all have confidence. When they want that they should be clothed with certain powers, they should be clothed with such powers and they should be free to apply them as and when they want to do so, and in whatever way they would like to apply them.

Therefore, I support this Bill, although I would repeat that in the situation that we are finding ourselves in today, any dogmatic assertion and any repeated assertion of a principle which may not be correct will not lead us to the type of society that we would like to evolve. Ultimately, it is only our conception of the society that we would like to evolve and the type of Constitution that we would like to have and the types of changes that we would like to have in the Constitution, that would decide whether the forces that are working in India today for the progress of the country are capable of utilising the plans for such changes. There have been doubts in the minds of many people about what the position is. Suppose the Supreme Court has struck down something which the millions of people of India would like to have. Where exactly do we stand in this matter ? What is our position? The law is certainly there. So far as the letter of the law is concerned, that should be respected. But what about the spirit of the people and about the vast mass movements that have created and recreated the law ? It is upon this ultimately that the basic fundamentals of the unity would be laid.

श्री यज्ञ दत्त शर्मा (ग्रमृतसर) : सभापति महोदय, जब यह मूल विधेयक सदन में लाया गया था उस समय इसको काशमीर पर लागू करने की बात नहीं थी। काशमीर की सीमाग्रों

(श्री यज्ञ दत्त शर्मा)

को इसके प्रभाव क्षेत्र से बाहर रखा गया था। अब एक संशोधन करके इसको काश्मीर के क्षेत्र पर भी लागू करने का विचार किया गया है।

इस सम्बन्ध में मैं निवेदन करना चाहता हूँ कि सरकार के पास इस प्रकार के कानून बने हुए हैं जिनका प्रयोग करके सरकार देश में विघटनकारी, अशान्ति पैदा करने वाले तथा असामाजिक शक्तियों का दमन कर सकती है। लेकिन दुर्भाग्य की बात है कि सरकार का जो पिछला व्यवहार रहा है और सरकार समय-समय पर जिस प्रकार का आचरण करती रही है और जिस के नमूने हमारे सामने आए हैं, उन को देखते हुए ऐसा नहीं लगता है कि सरकार जो ताकत उसके पास है उसका उपयोग करके देश के अन्दर शान्ति व्यवस्था बनाये रखना चाहती है, देश की सुरक्षा और देश के अन्दर न्याय व्यवस्था को बनाये रखना चाहती है। सरकार ठीक प्रकार से आचरण नहीं कर रही है। श्री रंगा ने बिल्कुल ठीक कहा है काश्मीर के सम्बन्ध में। आज रायशुमारी फ्रंट काश्मीर में सक्रिय है। मेरे माननीय मित्र ने कुछ देश के अन्दर नई प्रवृत्तियों की बात कही है, नए आदर्शों की, नए प्रकार के आचरणों की बात कही है और उसके नमूने दिये हैं। हम एक नए परिवर्तन की ओर बढ़ रहे हैं, इसलिए हम कुछ नए प्रयोग करते हैं। मैं समझता हूँ कि धर्म निरपेक्षता का अर्थ यह नहीं है कि हम किसी प्रकार से तुष्टीकरण की नीति अपनायें और चापलूसी द्वारा देश को हानि पहुंचाने वालों, देश की वैधानिक व्यवस्था को तिलांजलि देने वालों, कानून के विरुद्ध चलने वालों को, तथा देशद्रोही शक्तियों को किसी भी प्रकार का प्रश्रय दें।

सभापति महोदय, आप देखें कि आज राय शुमारी फ्रंट अपनी घोषित नीति के अनुसार स्पष्ट यह बात कह रहा है कि उसका काश्मीर को किसी भी प्रकार से भारत के साथ रखने का इरादा नहीं है। वह काश्मीर को भारत से अलग-थलग देखना चाहता है। वह काश्मीर के बारे में छूट चाहता है कि चाहे वह पाकिस्तान के साथ मिले या भारत के साथ रहे या तीसरी स्थिति के अन्दर अगर वह रहना चाहे तो रहे। यही बात शेख अब्दुल्ला तथा रायशुमारी फ्रंट के लोग भी कह रहे हैं। वे कह रहे हैं कि अगर हमने चुनाव लड़ना स्वीकार किया है, चुनाव की व्यवस्था को अगर आज हमने स्वीकार किया है तो इसलिए नहीं कि हमारा चुनाव व्यवस्था के ऊपर विश्वास हो गया है बल्कि इसलिए स्वीकार किया है कि इस रास्ते पर चल कर हम अपने उन्हीं पुराने उद्देश्यों को पूरा करना चाहते हैं जो हम घोषित कर चुके हैं। श्री ए०के० गोपालन और श्री नम्बूदिरीपाद भी विधान को तोड़ने के लिए विधान की आड़ लेने की बात कहते हैं। ये जिस प्रकार से विधान की आड़ लेने की बात कह रहे हैं उसी प्रकार से राय शुमारी फ्रंट भी चुनाव का इसलिए दुरुपयोग करना चाहता है ताकि वह अपने देशद्रोही और अलगाववादी मुद्दों को पूरा कर सके।

मैं निवेदन करना चाहता हूँ कि सरकार विचार करे कि आज जो तत्व, आज जो शक्तियाँ और संगठन अपने घोषित इरादों के द्वारा देश के अन्दर अलगाववाद को फैलाना चाहते हैं और अशान्ति पैदा करना चाहते हैं, उनकी केवल इस बात को सुन कर कि वे चुनाव के ऊपर विश्वास रखते हैं, कोई कार्रवाई आप नहीं करेंगे? अगर ऐसा होता है तो मैं कहूंगा कि सरकार अपने आपको धोखे में रखती है। यह तो बिल्कुल वैसी स्थिति होगी जैसे बिल्ली को देख कर कबूतर आँख बन्द कर लेता है। सरकार अपने आज तक के आचरण पर विचार करे तो मैं कहूंगा कि सरकार के पास ऐसे कानून मौजूद थे जिन के तहत वह कार्रवाई कर सकती थी।

सभापति महोदय, आप देखें कि शेख अब्दुल्ला जो कुछ कह रहे हैं और जिस तरह से सादिक साहब उनकी झोली में जा कर बैठ गए

हैं, उस सब को देखते हुए क्या आप आशा करते हैं कि वहां की सरकार इस कानून को लागू कर सकेगी ? क्या उस प्रदेश की सरकार के अन्दर आप इतना दम देखते हैं ? वहां की सरकार ने 1965 की लड़ाई में पाकिस्तान के लिए सब कुछ करने वाले तत्वों को, वहां के पाकिस्तान समर्थक सरकारी कर्मचारियों को, तोड़-फोड़ करने वाले दूसरे लोगों को क्या दण्ड दिया ? उनके खिलाफ कोई कार्रवाई नहीं की। क्या आप समझते हैं कि वह सरकार इसको लागू कर सकेगी ? इन सब बातों को दरगुजर करके वहां की सरकार ने जिस प्रकार से देशद्रोही तत्वों को प्रश्रय दिया है, उस सरकार को आप सुरक्षा के सम्बन्ध में कितनी भी बड़ी से बड़ी ताकत दे दें, कितना भी अच्छे से अच्छा कानून दे दें, क्या वह उस कानून को ठीक तरह से लागू कर सकेगी ? नहीं कर सकेगी।

कानून का सवाल नहीं है, ताकत का सवाल नहीं है, सवाल ताकत को प्रयोग करने का है, इरादे का है, मनोवृत्ति का है, साहस का है। हम समझते हैं कि सरकार के पास आज इतना साहस नहीं है कि वह उसका परिचय दे सके और इसको लागू कर सके। इस प्रकार की ताकत जब आप इस सदन से लेने जा रहे हैं और जब सदन आपको इस प्रकार की ताकत देने जा रहा है तो आप कम से कम अपना इरादा तो बनायें, आप अपने को तथा सरकार को इस बात के लिए तैयार तो करें कि आप इसका प्रयोग भी करेंगे। आज देश की जनता का विश्वास उठ गया है। देश की जनता समझने लग गई है कि सरकार इसके लिए तैयार नहीं है। नक्सलवादियों की गतिविधियां चल रही हैं। और भी इस प्रकार के दल गठित हो रहे हैं जो खुले तौर पर देश के अन्दर विघटन का प्रचार कर रहे हैं और विघटन के कार्यक्रम को ले कर आगे चल रहे हैं। उन सब के बारे में सरकार मौन है। जब सरकार मौन है तो उस स्थिति में मैं समझता हूँ कि नया कानून लाने का अर्थ यह है कि सरकार अपने ऊपर कानूनों का भार चाहे लादती चली जाए लेकिन यह मुर्दा सरकार जिस के अन्दर हड्डी नहीं बची है, उसका इस्तेमाल कर सकेगी क्या ? ताकत उसको दी जानी चाहिये जिसके अन्दर ताकत का उपयोग करने की शक्ति हो। इस ताकत को देना तो वैसी ही बात होगी जैसे मुर्दे के ऊपर टानिक उँडेलना। सरकार को विचार करना होगा कि जहां वह यह ताकत अपने हाथ में लेने जा रही है वहां वह इस ताकत का प्रयोग करने के लिए साहस भी बटोरे, हौसला भी दिखाये और जो उसकी नीति है उसको स्पष्ट करे।

इसी कानून को काश्मीर पर लागू करने की बात क्यों की जा रही है ? हमारा जो विधान है वह सारे का सारा देश की सभी सीमाओं पर क्यों न लागू किया जाए, सम्पूर्ण विधान काश्मीर पर भी क्यों न लागू हो, इस पर भी सरकार को विचार करना होगा। अगर आप इस अधिकार को लेते हैं तो आप इसको फारुख पर, अफजल बेग पर, शेख अब्दुल्ला पर, रायशुमारी फ्रंट पर कड़ाई से लागू करें, इन लोगों को ठिकाना दें, जो जगह इनके लिए उपयुक्त है, वहां इनको भेजें। गैर कानूनी हरकतें करने वालों को, गैर कानूनी नीति घोषित करके उस पर चलने वालों को अगर सरकार पकड़ कर जेल में डालेगी तब तो हम कह सकेंगे कि सरकार को इस प्रकार का कानून देने का लाभ है अन्यथा मैं समझता हूं कि न तो इस सदन को इस तरह का कानून पास करने से कोई लाभ हो सकेगा और न ही सरकार को इस कानून के तहत ताकत देने का कोई लाभ हो सकेगा।

मैं अपेक्षा करता हूं कि अगर ताकत आप लेने जा रहे हैं तो उसका उपयोग भी आप करेंगे और विघटनवादी जितनी शक्तियां हैं उनके विरुद्ध कड़ाई के साथ आचरण करेंगे। जब आप यह कानून पास करने जा रहे हैं, इस सदन का समर्थन लेने जा रहे हैं तो आप घोषित करें कि शेख अब्दुल्ला, रायशुमारी फ्रंट आदि के खिलाफ आप ठीक प्रकार की कार्रवाई करेंगे, इस प्रकार की जो और विघटनकारी शक्तियां हैं उनके विरुद्ध इस कानून के अनुसार ठीक प्रकार की कार्रवाई करेंगे।

SHRI INDER J. MALHOTRA (Jammu): Whenever a motion is brought for the extension of any law enacted in this House to the State of Jammu and Kashmir, the representatives from that State have always welcomed it. As the previous speaker said, time and again all sections of the House have urged the Government that instead of bringing piecemeal legislation why not the Government give serious consideration to the kind of legislation which would be required to be passed by this August House or by the State Assembly so that the legal lacuna which exists for the last so many years is not allowed to continue.

I agree with some of my colleagues that there should be some definition of what is the real meaning of 'unlawful activities'. In that State, the Gajendragadkar Commission has pointed out that there are regional imbalances in the matter of economic development. If the people belonging to the Jammu region were to be dubbed as indulging in unlawful activities, if they agitate for their lawful rights and if that kind of agitation by the people were to come under such a definition, persons like me will not be prepared to associate themselves with this legislation. This observation holds good as far as the Ladakh region is concerned. The Gajendragadkar commission has submitted its report and many recommendations had been accepted or are being implemented by the State Government. Though that Commission was appointed by the State Government, the Centre cannot shirk its responsibility because it was appointed with the unofficial or non-official arrangement and some kind of concurrence with the Central Government and so it is the responsibility of the Centre also to see that the reasonable recommendations in that report are implemented soon.

My friend from the Jan Sangh had some apprehensions in his mind and I want to make it absolutely clear that even when this law was not extended to that State, there were enough powers with the State Government to deal with any kind of agitation aimed at the disintegration of the State or which posed a dangerous threat to the national integrity. It is not that a new situation or emergency has arisen and that is why this law has to be extended to that State. As I said in the begninning, the representatives from that State have urged that all Central laws should automatically and immediately be made applicable to Jammu and Kashmir State. In that spirit I welcome the extension of this law to that State.

My. hon. friend expressed an apprehension that the State Government was not capable of using this law or would not make use of this law. I fail to understand how he can arrive at that conclusion. If the Plebiscite Front has come out to participate in the panchayat elections and municipal elections, I hope they will keep up this attitude and participate in the 1972 general elections also. This is a healthy attitude and we should all welcome it. Why should we apprehend that if they get elected to those bodies they would necessarily indulge in anti-national activities and disintegrate the State and will pose a threat or danger to national integrity and security.

Sir, I think in a democratic set-up, in a democratic system, every group of people, whether political or otherwise, who on their own decide to participate in the system which is existing in the country, they should be allowed. If they decide on their own to participate in the system which is existing in the country, that kind of step should always be welcomed and before-hand there should be no apprehensions.

So I would specially make this request to my Jan Sangh friends. We also, although we belong to the Congress Party, certainly do not appreciate, not only we do not appreciate but we do not approve, certain activities in which Sheikh Abdullah, Mirza Afzal Baig and other members of Plebiscite Front have been indulging in Jammu and Kashmir State. But, at the same time, as I said previously, if now they on their own want to join the main stream of political life of this country nobody should come in their way to create hindrance and try to say that we will not give them the confidence.

In the end I would like to say this. In certain respects I would agree with my colleagues that in a State like Jammu and Kashmir where there is a constant threat from Pakistan and from China and every day infiltration is still going on—we have been telling the Central Government before

the 1965 war also that infiltrations are going on at that time and at that time also we were told that this Government is vigilant and everything is O.K., and today also we would like to emphasise this—let not the Central Government be so complacent, let the Central Government be vigilant in the real sense and take action. There are reports from across the border that Pakistan are trying to organise the group of commandos and again send those people within the State to indulge in sabotage and other activities. This kind of legislation should be ruthlessly used against those people who indulge in sabotage activities, but this kind of legislation should never be used for political reasons and this kind of legislation should never be used against those people of any region, whether it be Jammu, Kashmir or Ladakh, if they agitate to get their rightful place in the State, if they agitate to secure their rights of economic and other developments of the State.

With these words, Sir, I support this Bill.

SHRI NAMBIAR (Tiruchirapalli) : Mr. Chairman, Sir, I thought this is a very innocuous move, there will be no necessity for me to speak and it will be passed in ten or fifteen minutes. But now when the whole thing has come and unnecessary and unwarranted things are being spoken here it has promoted me to speak a few words.

After all, there is an Act called the Unlawful Activities Act. There the word 'unlawful' has been defined very clearly. The hon. Minister of state was emphasising that 'unlawful' here means not anything illegal. 'Unlawful' in the sense of the Act is that any State or region if it demands separation or if any party, group or individual demands separation or cession from the Union of India it will be considered as an unlawful act.

AN HON. MEMBER : Your party wants it.

SHRI NAMBIAR : My party stands for the unity of entire India so that the entire country may be made available to the people in time. We want the entire country as a whole, not a corner here or a corner there, to come to us. We want the entire subcontinent. Therefore, 'unlawful' here does not mean anything illegal according to the Criminal Procedure Code. That is not unlawful here. Professor Ranga, who is a learned person—he is not here—he has got into some misunderstanding, perhaps not deliberately, and that is why he went to the extent of calling Naxalites names. He asked why a person like Shri Nagi Reddy, who has resigned his membership from the Legislature and said that the Constitution cannot give any relief to the people and other methods must be found out, why should he be allowed to go scotfree, why is he not arrested and put in jail. Perhaps that is a hint to the State Government of Andhra Pradesh which is very busy with the Telengana affair. Otherwise, the State Government would have done it; I do not know.

But this law has nothing to do with all those things. Other enactments like the Code of Criminal Procedure and the Indian Penal Code will take care of them. If any citizen misbehaves or acts illegally the other laws will take care of him. Let us not think that every law passed everyday is aimed against a particular thinking or thought, against Communists or Communism.

Professor Ranga and my hon. friend, Shri Sharma, went to the extent of saying that people who are professing certain creeds or who say that the Constitution has to be broken should be dealt with under the Unlawful Activities Prevention Act. The names of Shri A. K. Gopalan and Shri E. M. S. Namboodiripad were unnecessarily brought in here. So I have to reply to that point.

Shri Namboodiripad and Shri A. K. Gopalan did not say that the Constitution as such should be wrecked in such a way that nothing remains. They only repeated the Communist theory that the State apparatus as such should be broken so that a new apparatus comes into being for the toiling masses, the workers and the peasants. Now the wealth is produced by the common poor people but it is robbed by certain people who are sitting in some cosy corners with a telephone who do no work. The speculators and landlords and big industrialists rob that wealth even though they do not work. They are controlling the entire wealth of the country and the people who toil do not get any share. We want a law which will protect the toilers. That

[Shri Nambiar]

system has to be brought in by breaking the present State apparatus. By "breaking the present State apparatus" he did not mean breaking the Constitution in such a way that nothing remains. All these are Communist theories which have been repeatedly stated by Communist leaders, whether they belong to Communist (Marxists) or the Communist Party of India. This is their strategy and these are their theories. There is nothing new which Professor Bal Raj Madhok could have found out.

SHRI BAL RAJ MADHOK (South Delhi) : But public memory is short. We are thankful to him for reminding that.

SHRI NAMBIAR : So all these people are only waiting for an opportunity to make an attack against the Communists on some pretext or another. They want to kick some ball against the Communists. This is the latest ball they have got. Otherwise, why blame the Commnnists alone ? Does not the party to which Shri Bal Raj Madhok belongs want to change the constitution ?

SHRI BAL RAJ MADHOK : Yes, we will amend the Constitution.

SHRI NAMBIAR : So, the whole trouble is about the word. Shri Gopalan and Shri Namboodiripad use the word "wreck" and Shri Madhok uses the word "amendment".

SHRI BAL RAJ MADHOK : Yes, we want amendment according to the law, according to the Constitution. The Constitution gives the power to amend it.

SHRI NAMBIAR : You say "amend" or "change". Shri Gopalan and Shri Namboodiripad say "wreck". For that why should you suggest banning the Communist Party ? It looks rather a ridiculous argument. Professor Madhok is a learned person; so also is Professor Ranga. After all, we are not quarrelling over a word.

What is the concept ? The concept of the Communist movement in India—whether it be right or left—is that the real power should go to the toiling people. We want that those who work must eat and those who do not work must starve. But here in this country those who work starve and those who do not work eat to such an extent that they get indigestion. That is the unfortunate situation in this country. The law is created for them ; those idlers are helped by the law and, therefore, we say "Break the law". That is what we say.

This is a presentation, a poser, an approach of the problem and you must reply to it theoretically and explain to the people. Then I will take my hat off to Professor Madhok. He is not doing that. He says, "Why do you not use the law of the land and grab Namboodiripad, arrest Gopalan, put them in prison and chop off their heads ?" That is the type of their argument.

SHRI BAL RAJ MADHOK : We do not say, "Chop off their heads". That is your ideology.

SHRI NAMBIAR : All right, do not chop off their heads. Anyway, what I say is that the idea must be understood properly and let the people know. What is happening now ? The Government of India brought an urgent Ordinance. The President of India signed it. Nobody is greater than the President of India in India. But in half an hour in the Supreme Court the whole thing is finished. They said, "Do not do it". They issued orders to that effect. I have no grouse against the Supreme Court. Our Constitution and our law is such that somebody sitting in the hall of the Supreme Court can undo everything that the people of India want. Therefore the Constitution must change. Certain powers of the Supreme Court also are to be restricted. If the people want certain things to be done, that must be done. The people are supreme and not the so-called court. That is what we want. We want a change in the Constitution which will bring in all these changes and which will be posing a challenge and not a change to get an eight-anna increase in wages or DA. For these things we fight in our day-to-day life. A basic alteration is necessary without which the country can not march forward. That is our theory. We repeat it and repeat it boldly and courageously. We do not feel sorry for it. Therefore on this legislation there is no need to go in for all these arguments either on their side or on our side. Unfortunately my hon. friends have brought it in and I have replied to that. I think, my hon. friends will not indulge in this sort

of cheap talk at least hereafter so that we can save the time of the House for something better.

श्री गुणानन्द ठाकुर (सहरसा) : सभापति जी, मुझे ऐसा लगा कि गृह मंत्री जी इस बिल को, अनलाफुल ऐक्टिविटीज़ प्रिवेंशन बिल को जल्दी पास कराना चाहते हैं खास कर के जम्मू काश्मीर की बात कह कर और वहां इसे लागू करना चाहते हैं। तो मैं पूछना चाहता हूं क्या उन्होंने जम्मू-काश्मीर की सरकार से इस संबंध में सलाह ली है या केन्द्रीय सरकार जब इस तरह के कानून बनाना चाहती है तो राज्य सरकारों से सलाह लेती है? इसके पीछे स्पष्ट है कि यह सलाह वगैरह राज्यों से नहीं करती। यह राज्यों की सलाह या जनता की राय से नहीं ज्यों-ज्यों इनका पतन का समय नजदीक आ रहा है त्यों त्यों यह अपने हथियार मजबूत करना चाहते हैं और विरोधियों को दबाने के ख्याल से, लोगों को गलतफहमी में डालने के ख्याल से, अपनी सत्ता को बरकरार रखने के ख्याल से यह तरह-तरह के कानून बनाते हैं।

सभापति जी, सरकार के पास बहुत से कानून हैं जिनके जरिए सरकार अमन चैन रख सकती है, शांति व्यवस्था रख सकती है। लेकिन उन कानूनों का इस्तेमाल कहां होता है? कानून का इस्तेमाल मुझे जो देखने को मिला और कुछ जो अनुभव हुआ उससे मैं यह कहता हूं कि उस कानून का इस्तेमाल चन्द लोगों के लिए है। वह कानून बड़े लोगों के लिए नहीं है। यह कानून बना कर के सरकार जम्मू-काश्मीर का एक तमाशा खड़ा करके पिछले 22 वर्षों से देश भर के लोगों को गुमराह करके रखे हुई है। जम्मू-काश्मीर की जनता क्या चाहती है, जम्मू-काश्मीर की सरकार क्या चाहती है, जम्मू-काश्मीर में क्या व्यवस्था है, जम्मू-काश्मीर के प्रतिनिधि यहां क्या कहना चाहते हैं, उनकी राय कोई आई है या नहीं, इसकी परवाह किए बिना सरकार यह बिल पास करने जा रही है। जम्मू काश्मीर हिन्दुस्तान का वह भूभाग है जिसके लिए हरएक हिन्दुस्तानी के दिल में दर्द है और वह खून ही नहीं, सब कुछ न्योछावर करने को तैयार है। लेकिन इस सरकार ने जम्मू-काश्मीर को भी पिछले 22 वर्षों से दुश्मन के हाथ में रख कर एक तमाशा खड़ा किया हुआ है। मैं गृह मंत्री जी से आपके माध्यम से पूछना चाहता हूं—क्या उन्होंने जम्मू-काश्मीर राज्य की राय ली है, क्या सादिक साहब की कन्सेन्ट ली है? मैं इस मामले में सुझाव देना चाहता हूं कि जब भी आप कोई कानून बनावें, खास कर राज्य विशेष के लिये, तो वहां की राज्य सरकार की राय अवश्य लेनी चाहिये।

सभापति महोदय, 1967 के बाद से देश का नक्शा कुछ दूसरा बना है। राज्यों में गैर-कांग्रेसी सरकारें आई हैं—आप केन्द्र में कहीं इस तरह से कानून न बना दें कि केन्द्र और राज्यों का रिश्ता दिन-ब-दिन बिगड़ता चला जाय और मैं तो यह कहूंगा कि इस की सारी ज़िम्मेदारी केन्द्रीय सरकार की होगी। इसी पृष्ठभूमि में आप यह प्रिवेन्शन आफ़ अनलाफुल एक्टिविटीज़ का बिल लाये हैं। यह कानून खास कर विरोधी दलों को कुचलने के लिये लाया गया है। आप राज्यों में देखिये, सरहद के इलाकों में देखिये—क्या हो रहा है। कहीं भी कानून का पालन नहीं हो रहा है, जो कानून इस समय हैं, उनको उपयोग में नहीं लाया जा रहा है। मैं आपका ध्यान आज की एक घटना की तरफ खींचना चाहता हूं। बंगाल और बिहार की सीमा पर—आज अखबारों में आया है, सरकारी खबर है—बल्कि मैं तो यह कहूंगा कि घटना कुछ अधिक ही हुई है—कहा गया है कि 12 आदमी मारे गये हैं सरकारी गोली से, गांव का गांव जलाया गया है, लूट हुई है, हत्या हुई है। यह कानून किस के लिये है, चन्द अमीरों की सुरक्षा के लिये है, यह गरीबों के लिये नहीं है। आप जिसको अनलाफुल एक्टिविटी कहेंगे, उसको किसी कोर्ट में चैलेंज नहीं किया जा सकेगा, जो ट्रिब्यूनल आप एप्वाइन्ट करेंगे, उसका फैसला सर्वमान्य होगा। आपने आज तक क्या किया—डी०आई०आर० में डा० राममनोहर लोहिया जैसे देशभक्त

[श्री गुणानन्द ठाकुर]

को, श्री एम० एस० जोशी जैसे देशभक्त को, अन्य बड़े-बड़े देशभक्तों को गिरफ्तार किया और कहा कि ये लोग देशद्रोही हैं, देश की सुरक्षा को खतरे में डालना चाहते हैं। मैं पूछना चाहता हूं कि क्या देश की सारी सुरक्षा की ज़िम्मेदारी कांग्रेस पार्टी पर है ? क्या कांग्रेस के चन्द मिनिस्टरों पर है या इनके जो भाई-भतीजे हैं, रिश्तेदार हैं, उन लोगों पर देश की सुरक्षा की ज़िम्मेदारी है ? मुझे तो डर लगता है—इस हथियार के ज़रिये आप विरोधियों को कुचलेंगे, जहां पर यह समझेंगे कि हमारी शक्ति घट रही है, वहां इस कानून का उपयोग करेंगे। इसलिये मैं मंत्री महोदय से आग्रह करूंगा कि आप इस बिल को पब्लिक ओपीनियन के लिये भेजिये। इस बिल को पास कराने से पहले जम्मू-काश्मीर की विधान सभा की राय लीजिये, देश की अन्य राज्य सरकारों की राय लीजिये, उसके बाद इस बिल को पास कीजिये, ताकि इस देश का, समाज का और सरकार का कल्याण हो, नहीं तो यह एक मखौल बन कर रह जायगा, इस हथियार के द्वारा आप विरोधियों को दबायेंगे।

इतना ही कह कर मैं इस बिल का विरोध करता हूं और आशा करता हूं कि हमारे मित्र शुक्ला जी, मै तो समझता था कि वह बड़े प्रगतिशील हैं, लेकिन इस बिल को देख कर मुझे तकलीफ़ हुई, इस तरह का बिल उनको पायलेट नहीं करना चाहिये था, इस बिल को वापस लेंगे।

SHRIMATI ILA PALCHOUDHURY (Krishnagar) : Mr. Chairman, Sir, I wholeheartedly support this Bill.

One thing I have to say. I quite agree with my hon. friend here that all our legislations have always been leaving out Jammu and Kashmir thus creating a difference in the minds of the people. Now, for every legislation that is passed, we have got to bring an amendment to say that this also applies to Jammu and Kashmir.

Sir, Jammu and Kashmir are a strategic area at the moment and consistently there has been the news that there is infiltration and that commands troops are being trained to come from the illegally-occupied part of Kashmir into India and to create trouble.

These people should be positively dealt with under this Act. Now this Act is going to be extended to Jammu and Kashmir. I am very happy about that.

There is one point which I would bring to the notice of the hon. Minister. In this Financial Memorandum it is said :

> "Section 5 of the principal Act provides for the Constitution of a Tribunal, to be known as the Unlawful Activities (Prevention) Tribunal, consisting of one person who is a Judge of a High Court to be appointed by the Central Government."

I do not know when, where and how this Tribunal has been functioning because this Act has been covering the whole country. For instance, in West Bengal so many things have been done that are completely unlawful and so many things have been said in public that are absolutely harmful. Shri Pramode Dasgupta has appealed to the people to come out and create "a bloody revolution." Shri Hare Krishna Konar has said, "Go and occupy the fisheries, and hands by force. His is what is called nationalism !" Shri Namboodiripad and Shri A.K. Gopalan want to "wreck the Constitution." How has the Unlawful Activities (Prevention) Act or the Tribunal which is to go into these things, acted here ? In West Bengal villages have been burnt down; people have been messacred, women have been molested and children were thrown out of their homes and they died. But nothing has happened under this Act. How is that ? I support this Bill. But I would like to say this. If the Act applies to the whole of India where unlawful activities are taking place under the very nose of the Central Government...

SHRI N. K. P. SALVE (Betul) : 'Unlawful' within the meaning of the Act.

SHRIMATI ILA PALCHOUDHURY : What does 'unlawful' mean, if it is not killing people, arson, killing of secularism ? All kinds of community and religious institutions have been destroyed or burnt. What

has this one-man Tribunal done ? This should be gone into. Particularly in regard to Kashmir, I would like you to consider the question of secularism very gravely ; the secular aspect should be borne in mind, because, once the secular question comes up in Kashmir, there is no security in that part of the country. The majority and the minority communities, wherever they are, should feel secure and feel that they are all citizens of India and nothing comes in the way of their religious outlook, It is true that, wherever minorities feel secure, it is there that the Government is functioning well; that is an axiomatic fact.

In this connection I would like to take up another point. We must pay a tribute to all our Jawans whoever they are, taking care of lawfulness and working after the security of our borders. I would like to quote, for the knowledge of the House, one passage from Major General Lunt who was taken to all those places. He has paid one of the highest tributes to our jawans who are protecting our borders in Kashmir, Ladakh and other places in circumstances which he says are very difficult to imagine and where one cannot think under what hardship they are doing their work, particularly our Border Roads Organisation whom we very often forget. This is what he has said about the Border Roads Organisation :

> "India should some day erect a statue beside Raj Path to commemorate the 'unknown labourer' of the Border Roads Organisation which linked Ladakh with Kashmir, with India, India with Nepal, Gangtok with Nathu La and north Sikkim, and opened up NEFA and Nagaland. The work of this Organisation is beyond praise."

Our Border Roads Organisation is working well. Our Army is working well. Laws are very well framed and put forward.

But, Sir, let this one-man Tribunal work as well and vindicate the cause of the people. Whenever they need protection, let them not b~ found wanting. Let them perform the duty as our Army and Border Roads organisations have been doing and let them be praised for standing by minority communities, women and children of India. Let the minority communities feel that they are looked after as citizens of India in any part of India with no difference whatsoever. With these words I support this Bill.

श्री सरजू पाण्डेय (गाजीपुर) : सभापति महोदय, सन् 67 में जब यह बिल इस सदन में आया था उस समय तमाम सदस्यों ने इसका विरोध किया था । अभी माननीय मन्त्री जी ने इस बिल को पेश करते हुए कहा कि दो वर्ष इस बिल को पास हुए हो गए, उस वक्त भी कुछ सदस्यों ने यह तर्क दिया था कि इस बिल का बेजा इस्तेमाल होगा लेकिन इसका कोई बेजा इस्तेमाल नहीं हुआ है इसलिए इसको जम्मू और कश्मीर पर भी लागू किया जाये । अव्वल तो उस समय भी इसके ऊपर यह सवाल उठा था कि यह हमारे संविधान के बिल्कुल विरुद्ध है । हमारे संविधान में इस बात की गारंटी दी गई है कि असोसिएशन की फ्रीडम है, स्पीच की फ्रीडम है, रहने की और काम पाने की फ्रीडम है । यह जो सारी गारंटी संविधान में दी गई हैं उनकी स्पिरिट के विरुद्ध यह बिल है । असल में इसको इसलिए लाया गया ताकि ऐसे असोसिएशन को गैर-कानूनी करार दिया जा सके, जिनका काम सरकार की नज़र में ठीक न हो या सरकार के हित में न हो । इसीलिए इसको जम्मू और कश्मीर में भी लागू करना चाहते हैं । अव्वल तो यह मालूम होना चाहिये कि दंड देने से अपराध नहीं रुकते हैं । दुनिया के दंड-शास्त्रियों ने एक ऐसा जमाना भी देखा है जबकि आंख फोड़ने के बदले आंख फोड़ी गई, दांत तोड़ने के बदले दांत तोड़े गए और भी तमाम तरह की अमानवीय सजायें दी गईं लेकिन फिर भी उस जमाने के अपराध नहीं रुके, अपराध होते ही रहे । यदि आज भी कोई आदमी यह दावा करता है कि सिर्फ दंड देकर ही अपराध रोके जा सकते हैं तो वह गलती करता है । यह किसी तरह सम्भव नहीं है । मुझे मालूम है और बहुत सारे लोग इस बात को जानते हैं कि एक जमाने में यूरोप के देशों में पाकेटमारी के अपराध में फांसी की सजा दी जाती थी । एलान करके लोगों को बुलाया जाता था कि खुलेआम फांसी

[श्री सरजू पाण्डेय]

होगी लेकिन उसी मजमे में लोगों की जेबें भी कटती थीं। फांसी की सजा से कोई नहीं डरता था। आज अगर माननीय मन्त्री जी भी यह सोचते हैं कि हम कानून बनाकर इस तरह के लोगों के अपराधों को रोक लेंगे तो वह सम्भव नहीं है। अव्वल तो इसका निर्णय कौन करेगा कि अनलाफुल एक्टिविटी क्या है। जो एक के लिए कानूनी है दूसरे के लिए गैरकानूनी कहा जा सकता है। मेरे पास एक अखबार है उसका एक समाचार आपको सुनाना चाहता हूं। इस समय स्वतंत्र पार्टी के नेता रंगा साहब यहां पर नहीं हैं, वे रहते तो इसको सुनते। इसमें यह न्यूज है :

> Scare reports are being circulated here that Mr. Sanjiva Reddy, after election as President, would impose President's rule throughout the country, that there would be no elections for 7-10 years and that all democratic movements would be ruthlessly suppressed.

रंगा साहब यहां पर नहीं हैं। अभी एक बड़े भारी जनसंघ के वकील बैठे थे जो कह रहे थे कि कश्मीर में आप लागू नहीं कर सकते। मैंने श्री बलराज मधोक का स्टेटमेंट जो कि हैदराबाद से आया है उसको देखा है जिसमें तेलंगाना, विदर्भ और नागालैंड, सभी के लिए अलग-अलग सैप्रेट स्टेट की डिमांड की गई है, क्या इन पर भी यह एक्ट लागू होगा? मैं नहीं समझता कि लागू होगा। क्या स्वतंत्र पार्टी के ऊपर भी यह ऐक्ट लागू होगा जो कि खुलेआम हिन्दुस्तान के शोषकों के वकील हैं, उनकी गारतगिरी की खुलेआम वकालत करते हैं? मुझे विश्वास है कि उनपर आप इसको लागू नहीं कर सकते हैं। हमारे नंबियार साहब ने ठीक कहा है कि सदियों से जिनका इस देश में उत्पीड़न किया गया है, आज वे बेचारे चारपाई पर नहीं बैठ सकते हैं, कुएं का पानी नहीं पी सकते हैं, आज भी इस समाज में ऐसे तत्व मौजूद हैं जो कि गरीबों के बोलने पर ही उनको लाठियों से पीटते हैं, वे गरीब आदमी पागल होकर जब कोई हिंसात्मक कार्य करते हैं तो मैं पूछना चाहता हूं कि उसकी जिम्मेदारी किसके ऊपर है। क्या इस ऐक्ट से वह समस्या हल हो जायेगी? आज कश्मीर के बहुत सारे सवाल हैं, शेख अब्दुल्ला और दूसरे लोगों की एक्टिविटीज हैं जो कि हिन्दुस्तान को पसंद नहीं हैं और पसन्द भी नहीं होनी चाहिए लेकिन कश्मीर की जनता की समस्यायें भी हैं। वहां की सरकार इसको लागू नहीं कर सकती। कश्मीर की जनता की समस्याओं को हल किये बिना इस ऐक्ट को लागू करके उनकी समस्याओं को हल करने की कोशिश की जायेगी तो वह सम्भव नहीं है। नक्सलबाड़ी आन्दोलन को अपने कानून से दबाने की कोशिश कर रहे हैं लेकिन आज भी हजारों एकड़ जमीनें नाजायज तरीके पर लोगों के कब्जे में हैं जिनपर कि उन लोगों ने अदालतों और सरकारी कर्मचारियों को घूस देकर कब्जा कर लिया है। क्या उसका निपटारा सरकार कर सकती है? मुझे मालूम है उत्तर प्रदेश में लाखों एकड़ जमीन पर लोग बसे हुए हैं, उनके मकानात हैं, खेती करते हैं, बीस साल से ऊपर काबिज हैं लेकिन लाठियों से वहां के लैंडलार्ड और जमींदार उनको बेदखल कर रहे हैं। कानून और पुलिस उनकी मदद करती है, गरीबों की मदद नहीं करती है। अगर गरीब आदमी जाता है तो कहा जाता है कि यह नक्सलाइट है, इसको मारो और जेल में बन्द करो। तो मेरा कहना यह है कि आप जो कानून बनाना चाहते हैं उसकी जरूरत न तो जम्मू-कश्मीर में है और न कहीं दूसरी जगह पर ही है। सरकार के पास पहले से ही बहुत सारे कानून मौजूद हैं जिनसे इस तरह की एक्टिविटीज को दबाया जा सकता है। मैं सरकार से पूछना चाहता हूं क्या कांग्रेसियों को आप अनलाफुल एक्टिविटीज में बन्द करेंगे? आज तेलंगाना में क्या हो रहा है? कौन एजिटेशन चला रहा है? क्या उनको बन्द करने की हिम्मत है? उनको आप बन्द नहीं कर सकते हैं। आपने कहा कि इसका मिसयूज नहीं करेंगे लेकिन मैं कहना चाहता हूं कि जिन लोगों का आज इस देश में शासन है उनकी बातों का कोई भरोसा नहीं है। इसी सदन में

हमसे कई बार अधिकार लिए गए हैं लेकिन उन अधिकारों का इस्तेमाल हमेशा गरीब जनता के विरुद्ध ही होता रहा है। देश की आम जनता को उसका कोई भी लाभ नहीं हुआ है बल्कि हमेशा उसका उलटा ही किया गया है। इसलिए अव्वल तो मन्त्रीजी इस बिल को ही वापिस ले लें तो अच्छा होगा लेकिन वे तो इसको पहले ही पास करा चुके हैं, व्हिप देकर पास करा लिया लेकिन अगर फ्री वोटिंग होती तो यह पास नहीं हो सकता था। यह जो ऐक्ट है वह हमारे संविधान की स्पिरिट के ही खिलाफ है। आज देश में कितनी ही अनलाफुल एक्टिविटीज हो रही हैं, किसी भी आदमी की इज्जत सुरक्षित नहीं है। गुन्डे खुलेआम घूमते हैं। इसी दिल्ली में खुलेआम गुन्डागर्दी हो रही है, प्रिवेन्टिव डिटेन्शन ऐक्ट मौजूद है लेकिन कुछ नहीं होता। यहां दिल्ली में शरीफ औरतों को मारकर उनके बटुवे छीन लिए जाते हैं, अखबार में रोज ऐसी खबरें छपती हैं लेकिन पुलिस कोई भी परवाह नहीं करती है बल्कि उलटे उन गुन्डों को प्रश्रय देती है। एक आदमी को भी आज तक प्रिवेंटिव डिटेंशन ऐक्ट में बन्द नहीं किया गया। खासकर किसी मिल-ओनर को, जो कि सबसे ज्यादा समाज में अशान्ति फैलाते हैं, आज तक बन्द नहीं किया गया। सिर्फ उन्हीं लोगों पर रोक लगाई जाती है जो कि सही मानों में प्रगति की ओर बढ़ना चाहते हैं और देश में समाजवादी विचार फैलाते हैं या जो देश के लोगों में समानता की भावना उत्पन्न करते हैं। उन लोगों पर ही आप इसको लागू करना चाहते हैं। मैं नहीं समझता इसके द्वारा कश्मीर की कौन सी समस्या हल हो जायेगी या इस देश की कौन सी समस्या हल हो सकेगी। अगर वास्तव में समस्या को हल करना है तो सही मानों में सही दिशा की ओर बढ़ना होगा और उसके लिए इस ऐक्ट की जरूरत भी नहीं पड़ेगी। जब तक गरीबी और तमाम तरह के अत्याचार तथा उत्पीड़न रहेंगे तब तक इस बिल से न तो जम्मू-कश्मीर की जनता में शांति ला सकेंगे और न देश के किसी और भाग को ही शांत कर सकेंगे। इसलिए मैं इस बिल का विरोध करता हूं।

16 hrs.

SHRI K. LAKKAPPA (Tumkur) : The Members of the Opposition opposed this Bill when it was passed on the ground that it would be used against the legitimate rights and aspirations and demands of the people of this country. The experience after the Bill was passed was an eye-opener to many and now they want this to be extended to Jammu and Kashmir. Every State has been affected by some agitation and we said that we opposed this Bill as it would be used against the democratic activities and the legitimate demands of the people to oppress the people. After the Bill was passed we have no hesitation in coming to the conclusion that unlawful activities had been done by the Congressmen.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : How did you discover it ?

SHRI K. LAKKAPPA : Because Mr. Krishna is also one of the victims. An agitation is going on in Andhra Pradesh. I do not plead for a separate Telangana or a unified Andhra. But there is a legitimate agitation for a certain demand. To suppress that officials have been transferred from one place to another, some had been overlooked in promotions; others had been superseded. The agitation or demand is to set right the regional imbalance created in Andhra. Instead of using the Unlawful Activities Bill to set right those regional imbalances, we are seeing that they use it against the people. They are creating unlawful activities and anti social elements. I come from a neighbouring State. The gentleman's agreement about Telangana had not been implemented by the present Chief Minister Mr. Brahamananda Reddy who is now in doldrums as one does not know whether he is in the Syndicate or Indicate. Mr. S. K. Patil is in the Indicate... (*Interruptions.*) Thousands of persons had been suppressed and without reason they are put in prison. Has any solution been found ? My point is that whatever laws are passed by the Government, they are incapable of implementing it. It has been proved that democracy does not need many laws. Because they have no

[Shri K. Lakkappa]

other work, they come here and pass legislation and keep them in cold storage. They want to utilise this at the time of elections to see that every lawful activity of the Opposition is suppressed. I think no useful purpose will be served by passing such legislation. What steps have the Government taken in all these twenty years to go to the cause of those agtations in the country. People should have rebelled and removed the Central Government. I feel sorry for them. In their daily life, the people are confronted with every kind of agitation. There is the unemployment problem, economic imbalances, etc. These lead to agitations questioning democratic values. Why should this Government come in the way and suppress the legitimate aspirations of the Opposition parties, of the people ?

In every State one day or the other agitation is bound to take place because of the legislations and policies pursued by this Government. I would like to know whether this Government has got any intention to see that their movements are suppressed. This Unlawful Activities Bill will not help them.

Regarding Telengana, Shri Brahmanada Reddi* because he has created instability in the State and he wants to see that every State is divided.

MR. CHAIRMAN : No, No. That should be expunged.

SHRI K. LAKKAPPA : So far he has not come out with any solution. He has created a peculiar problem for the country. What action has the Government taken against Shri Brahmananda Reddi under this Act ?

MR. CHAIRMAN : I have already ruled that, that portion should be expunged. Please do not mention names.

SHRI K. LAKKAPPA : Only incidentally I mentioned his name.

SHRI S. M. BENERJEE (Kanpur) : Mr. Chairman, Sir, if you rule that we should not mention names, this morning the name of the Chief Minister of Kerala was mentioned for making a statement. This man has murdered.

MR. CHAIRMAN : Mr. Banerjee, I cannot take cognizance of something that has taken place in my absence.

SHRI K. LAKKAPPA : Before implementing this Act the Government should search their hearts and see whether every problem in this country has been solved. Now the nationalisation of banks has happened. What happened in the stormy session of the AICC at Bangalore ?

MR. CHAIRMAN : Please confine yourself to the provisions of the Bill.

SHRI K. LAKKAPPA : After all, Sir, this is a small amending Bill. When Mangala Dam was constructed by Pakistan, the Prime Minister Indra Gandhi sent a message. Should she not be arrested under this Act ? Who is doing all these unlawful activities in this country ? It is only the Congress organisation. The Congress 'syndicate' is indulging in unlawful activities. Has Shri Shukla the courage to arrest all the 'syndicate' members ? If he touches them he will go home.

Therefore, let the hon. Minister assure this House that before implementing this Act he will consult all the States because now in all the States there is not the Congress Government.

With these words, Sir, I conclude my speech.

SHRI VIDYA CHARAN SHUKLA : Mr. Chairman, Sir I am sorry to say that most of the hon. Members who have spoken on this Bill have not cared to read the provisions of this Bill, particularly Shri Lakkappa, who was completely at variance. He did not know what he was speaking about.

SHRI K. LAKKAPPA : Sir, I am a practising advocate. I do not seek refuge in politics for living as he is doing.

SHRI VIDYA CHARAN SHUKLA : Sir, we must be able to express ourselves about the quality of their speech. This particular measure which I have brought before the House relates only to the removal of a legal doubt about the applicability of this measure, passed by this hon. House, to Jammu and Kashmir State.

** Expunged as ordered by the Chair

Everybody knows — I do not know whether Shri Lakkappa knows but every other hon. Member of this House knows— that unlawful activities are defined in this Act as activities which promote or demand secession of a part of this country out of this country. This is the limited meaning of unlawful activities, as far as this law is concerned. If Shri Lakkappa knew this was the meaning of unlawful activities, as far as this Bill is concerned, then I am quite sure an intelligent man like him would not have gone off a tangent and spoken all those kinds of wild things that he did. That is why I am saying that a good many hon. Members, while speaking on this Bill, have spoken not on the limited purpose of this amending Bill but on many other things which are not really connected with it.

Professor Ranga, while speaking, referred to the menace posed by the Naxalites. We know that it is a serious matter. There are ways of handling those serious conditions which they are creating. But, as far as this particular Bill is concerned, it is not meant or aimed at curbing the Naxalite activities. The naxalite activities are reprehensible, anti-national, violent and anti-democratic and we must meet them. There are ways of meeting them and we are trying to meet those activities.

Professor Ranga tried to measure this enactment on the test whether we have been able to use the previous Act which we are seeking to amend against the Naxalites or not. I want to submit very respectfully that this particular Bill is not meant against people who are creating violent conditions in this country. Actually, this Act would have been useful for that. But when the original Act was brought forward before this hon. House, parctically all the opposition leaders met the then Home Minister, Shri Nanda, and stated that this kind of draconian powers that the Government want to take to ban those organisations which are pleading for over-throw of constitutionally established governments, who are pleading for promoting violence and hatred between communities, if these powers were given to the government then no opposition party would feel secure. Therefore, they prevailed upon the government to remove all those powers that the government wanted to take under the Bill. Ultimately, this washed down Bill remained only to the extent of taking action against those people who were preaching secession of a part of this country. Therefore, when this measure is being amended it is no use saying that the government took no action against all such people.

Now this demand has been raised in this House to curb Naxalite and other activities of that kind, the Home Minister has invited certain opposition leaders to meet him to discuss this matter so that we could bring forward another Bill before this hon. House and take such powers to ban such associations which create violent activities, which are working for violent overthrow of constitutionally established governments and then we could use those powers to curb these activities. But until those powers are available to us, even if the government comes to a decision to ban a party it does not have the legal powers to do so. Government had powers under the emergency provisions of the Constitution when the Defence of India Rules were in existence. But since the emergency was lifted the government is left with no power to ban any party, whatever their activities may be, except for such activities which are defined in the Unlawful Activities (Prevention) Act which has been passed by Parliament which, as I said earlier, limits itself only to anti-secession activities.

SHRI S. M. BANERJEE: May I say a word? The hon. Minister has referred to the activities of the Naxalites and stated that he wanted to bring legislation to deal with that. My hon. friend, Shri Sarjoo Pandey has read out a news item which creates scare. That news report, dated 22nd, from Calcutta says that reports are circulating that Shri Sanjiva Reddy after election will overthrow this Government and there will be President's rule all over India. These rumours are attributed to...

SHRI VIDYA CHARAN SHUKLA: It is very irrelevant. I did not yield for this.

MR. CHAIRMAN: Already he has read it out.

SHHI S. M. BANERJEE: It says :—

> "These rumours are traced to the Swatantra Party and Tata circles here. Such a form of dictatorship is considered appropriate for the country for some time, according to these reports."

[Shri S. K. Banerjee]

If it is true that the Swatantra Party and the Tatas are doing this, I want to know whether these activities would fall within the scope of this Act and whether any measures will be taken against them ?

SHRI ZULFIQUAR ALI KHAN (Rampur) : It is very irrelevant.

SHRI VIDYA CHARAN SHUKLA : I have already said that it is irrelevant.

Many hon. Members who spoke said that this Bill seeks to extend the Unlawful Activities Act to the State of Jammu and Kashmir. I had said in my opening remarks that this Bill does not seek to extend the applicability of this Act to the State of Jammu and Kashmir but it only tries to remove a legal doubt whether this Act is applicable to the State of Jammu and Kashmir or not. When we brought forward the original Bill before this House, it was meant for the entire country including the State of Jammu and Kashmir but later on when we consulted other legal experts a doubt was expressed about its applicability to the State of Jammu and Kashmir. This Bill has been brought forward to remove that doubt so that in case any action is taken in the State of Jammu and Kashmir under the provisions of the Act that was passed in 1967 and if there were doubts about its applicability... (*Interruption*)

SHRI ATAL BIHARI VAJPAYEE : Who raised those doubts ?

SHRI VIDYA CHARAN SHUKLA : We consulted our legal advisers in the Ministry of Law.

श्री अटल बिहारी वाजपेयी : सभापति महोदय, एक कानून बना, उसके बारे में विधि मंत्रालय से सलाह ली गई। यह कहा गया कि वह जम्मू-काश्मीर पर लागू होगा। अब कहा जा रहा है कि उसके बारे में शक पैदा हो गया है। किसने शक पैदा किया ?

श्री विद्या चरण शुक्ल : मैं यह बताने की कोशिश कर रहा हूं। कहिये तो मैं हिन्दी में बोलूं आपके लिए ?

श्री अटल बिहारी वाजपेयी : जी नहीं, मैं थोड़ा अंग्रेजी भी समझता हूं।

SHRI VIDYA CHARAN SHUKLA : I was trying to say that at the time when the Bill was brought before Parliament, the available legal opinion showed that it be applicable to the entire country including the State of Jammu and Kashmir. But later on when the Act was again examined certain legal people in the Law Ministry raised this doubt saying that there was some doubt whether the Act could be correctly applied to the State of Jammu and Kashmir or not.

SHRI ATAL BIHARI VAJPAYAE : The same Law Ministry ?

SHRI VIDYA CHARAN SHUKLA : The same Law Ministry. Therefore to be on the safe side and as a measure of abundant caution we have brought forward this Amendment Bill. That is the limited purpose of this Bill. It is not as if an Act, which was passed for the country minus the State of Jammu and Kashmir, is now being extended to the State of Jammu and Kashmir. That is not the position. I wanted to put the correct position on record here.

SHRI ATAL BIHARI VAJPAYEE : Sir, can you direct the Minister to lay on the Table of the Sabha both the legal opinions obtained from the Law Ministry ? Let the House be taken into confidence. We are not going to be treated like this. Suppose, the Law Ministry comes forward and says that even this Bill will not be applicable to Jammu and Kashmir, are we to pass another Amendment Act ?

SHRI VIDYA CHARAN SHUKLA : The hon. Member is not aware of the procedures of the Government of India. Inter-ministerial notings are not put on the Table of the House.

SHRI ATAL BIHARI VAJPAYEE: This is not a matter between Government departments. If the Government has obtained the opinion of the Law Ministry, the House is entitled to know that opinion.

SHRI VIDYA CHARAN SHUKLA : Whatever information I can give I have given.

SHRI ATAL BIHARI VAJPAYEE : Sir, you can direct the Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : He cannot give the direction.

SHRI ATAL BIHARI VAJPAYEE : The Minister can be directed by the Chair.

MR. CHAIRMAN : I have got the power to give a direction but I do not think of doing that now... (*Interruption*)

SHRI VIDYA CHARAN SHUKLA : Many other points were raised about the applicability of this Act to the activities in Andhra Pradesh, Mysore and other places. Many Members tried to raise their domestic problems here. I do not think that this Bill either has any connection with them or I am called upon to reply to that.

Having said this I would appeal to the House to pass this Bill.

MR. CHAIRMAN : The question is :

"That the Bill to amend the Unlawful Activities (Prevention) Act, 1967, be taken into consideration."

The motion was adopted

MR. CHAIRMAN : Now, we take clause-by-clause consideration of the Bill. Clause 2. There is an amendment of Shri Abdul Ghani Dar. He is not here ; the amendment is not moved. So, I put clause 2 to the vote of the House.

The question is :

"That clause 2 stand part of the Bill"

The motion was adopted

Clause 2 was added to the Bill

Clause 3 was added to the Bill

MR. CHAIRMAN : Now, I put clause 1, the Enacting Formula and the Long Title together to the vote of the House.

The question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI S. M. BANERJEE : Sir, you have put Clause 1, the Enacting Formula and the Long Title all together. I may be against clause 1 ?

MR. CHAIRMAN : That is over now. It has been put to the vote of the House and adopted. If you want to speak on the Third Reading of the Bill, I have no objection.

SHRI S. M. BANERJEE : I only want your guidance, Sir. I am not opposing you. You have taken Clause 1, the Enacting Formula and the Long Title together. I may be against the Long Title but in favour of the Enacting Formula.

MR. CHAIRMAN : That is over now. The House has already adopted it.

SHRI VIDYA CHARAN SHUKLA : I beg to move :

"That the Bill be passed"

श्री अटल बिहारी वाजपेयी : सभापति महोदय, इस वादविवाद में भाग लेने का मेरा इरादा नहीं था, लेकिन जब मैंने उत्तर देते हुए राज्य मंत्री महोदय को सुना तो मुझे लगा कि यह सरकार जल्दी में कानून बनाती है और फिर सारे सदन का समय बरबाद करती है। कानून बनाते समय वह कानून लागू होगा या नहीं होगा, इसके बारे में किसकी राय लेनी चाहिए थी, उस राय की कितनी कीमत है, इस का कोई विचार नहीं किया जाता।

यह विधेयक इस बात का प्रमाण है कि यह सरकार इस देश के मामलों को ठीक तरह से नहीं चला पा रही है। यह विधेयक इस बात का भी प्रमाण है कि इस सरकार का कानून मंत्रालय बिल्कुल निकम्मा है। मैं ज्वायेंट कमेटी में था, वहां इस बात की चर्चा चली और गृह मंत्री श्री चव्हाण से पूछा गया कि इस विधेयक के अन्तर्गत आप किस संगठन को गैर-कानूनी घोषित करना चाहते हैं ? उन्होंने इशारा दिया था कि उनके दिमाग में जम्मू-काश्मीर में काम करने वाला प्लेबिसाइट फ्रंट है। मैंने पूछा कि क्या यह कानून वहां लागू होगा। ज्वायेंट कमेटी में विधि मंत्रालय के प्रतिनिधि भी थे, राज्य मंत्री महोदय भी

[अटल बिहारी बाजपेयी]

विराजमान थे । संयुक्त प्रवर समिति के सदस्यों को आश्वासन दिलाया गया कि यह कानून जम्मू-काश्मीर में लागू होगा । अब कहा जा रहा है कि उसी विधि मंत्रालय का यह मत है— मैं नहीं जानता कि उनका अभिप्राय विधि मंत्रालय से है या विधि मंत्रालय के उप-मंत्री से है अथवा विधि-मंत्रालय के बहु-चर्चित सेक्रेट्री महोदय से है—कि जम्मू-काश्मीर में यह कानून लागू नहीं होगा । फिर किसने सन्देह पैदा किये ? क्या मंत्री महोदय विश्वास के साथ सदन में कह सकते हैं कि अब इस कानून के बारे में कोई सन्देह नहीं होगा ?

मुझे लगता है कि न तो गृह-मंत्रालय में कोई दृढ़ मत है न कोई कानूनी सलाह ली जाती है । कानून बनाने में जल्दबाजी की जाती है और उनको अमल में लाने की इस सरकार की कोई इच्छा नहीं है ।

अभी गृह-मंत्री महोदय कह रहे थे कि उन्हें और अधिकार चाहिये । आवश्यकता अधिकारों की नहीं है, आवश्यकता संकल्प-शक्ति की है । राष्ट्र-विरोधी तत्वों पर नियन्त्रण करने के लिए जाब्ता फौजदारी कानून बहुत काफी है । उसके अन्तर्गत कार्रवाई नहीं की जाती और मंत्री महोदय नये अधिकार चाहते हैं । अगर अधिकारों को काम में लाने की इच्छा नहीं है, संकल्प-शक्ति नहीं है तो नये अधिकार भी बेकार पड़े रहेंगे, जैसे शस्त्रागार में हथियार बेकार पड़े रहते हैं, या किसी मूर्ख की तरह हथियार गलत जगह पर चले जायेंगे । किसी भी स्थिति में हम नये अधिकार सरकार को देने के लिये तैयार नहीं हैं ।

जहां तक इस विधेयक का सवाल है, इस का विरोध करने का प्रश्न पैदा नहीं होता, लेकिन मुझे डर है कि कहीं मंत्री महोदय फिर कोई नया संशोधन लेकर न आ जायें और कहें कि विधि मंत्रालय ने फिर से कोई सन्देह पैदा कर दिया । संशयात्मा विनश्यति । यह सरकार सन्देह करती रही है । यह आचरण नहीं करती । यह सरकार कानून बनाती है, कृत्य नहीं करती । इस सरकार के हाथों में देश का भविष्य सुरक्षित नहीं है ।

श्री शिव चन्द्र झा (मधुबनी) : मैं समझता हूं कि कुछ सफाई इस विधेयक के सम्बन्ध में नहीं हुई है । वाजपेयी जी की बात से मैं भी बहुत हद तक सहमत हूं । जो जवाब इन्होंने दिया है कि अनलाफुल एक्टिविटीज़ कानून जब बनाया गया था तो उस में कुछ शक रह गया था, ऐसा उनको एक्सपर्ट्स ने कहा है, तो इसकी सफाई उन्होंने नहीं की है और जब हमने पूछा कि कौन वे एक्सपर्ट हैं और कौन से विधान के जानकार हैं, इसकी सफाई तो आप करें तो भी इन्होंने इसकी सफाई नहीं की । इस विधेयक के पास होने के बाद भी कोई शक पैदा नहीं होगा, यह नहीं कहा जा सकता है । इसको पास करने के बाद इनको दूसरा विधेयक लाना नहीं पड़ जाएगा, यह गारंटी ये नहीं दे सकते हैं । अगर दे सकते हैं तो मैं चाहता हूं कि दें । हमें नही पता कि इनके एक्सपर्ट कौन हैं और क्या शक उन्होंने ज़ाहिर किया है । कानून के मुताबिक एक्सपर्ट पैदा हो जाते हैं, और कानून के मुताबिक शक पैदा किये जाते हैं और अपने अस्तित्व को कायम रखने के लिए कानून को इधर से उधर घुमाया जाता है । मैं समझता हूं कि यह अनलाफुल एक्टिविटीज़ एक्ट वास्तव में किसी पर लागू होना चाहिये तो गृह मंत्रालय पर लागू होना चाहिये, इन लोगों पर लागू होना चाहिये ।

यह कहा गया है कि इस देश में रह कर अगर कोई हिन्दुस्तान की भूमि को इस देश से अलग कराने की कोशिश करेगा या उसका प्रचार करेगा तो उसके खिलाफ यह कानून लागू होगा । जो सरकार से बाहर रह कर इस तरह का काम करता है उसके खिलाफ़ तो यह लागू होगा, उनके वास्ते तो यह विधेयक आप पास कराने जा रहे हैं लेकिन जो सरकार में रह कर अन्तर्राष्ट्रीय दबाव में आकर, अपनी कमज़ोरी की वजह से हिन्दुस्तान की भूमि को कच्छ

में पाकिस्तान को दे देता है, कच्चाटीवू के मसले को हल नहीं करता है और उसको सीलोन के पास रहने देता है, हिन्दुस्तान की पचास हज़ार वर्गमील भूमि चीन के मातहत रहने देता है, क्या यह कानून उन लोगों पर लागू नहीं होना चाहिये ? जो सरकार मे रह कर हिन्दुस्तान की भूमि हिन्दुस्तान से अलग कराता है, मैं जानना चाहता हूं कि क्या यह कानून उस पर लागू नहीं होना चाहिये ? इसकी सफाई मंत्री महोदय करें।

सभापति महोदय, हमने अंग्रेजों के खिलाफ जो आज़ादी की लड़ाई लड़ी, उस में शायद आप भी शामिल थे। क्या उस वक्त आज़ादी की लड़ाई लड़ने वालों का जो काम था, वह अनलाफुल नहीं था उस वक्त को हकूमत के दृष्टिकोण से ? क्या जो आजादी की लड़ाई तब लड़ रहे थे, उनके दृष्टिकोण से वह लाफुल नहीं था ? आज भी हमारे समाज में बहुत सी समस्यायें हैं। उनके समाधान के लिए बहुत सी कार्रवाइयां की जाती हैं जोकि आपकी निगाह में अनलाफुल हो सकती हैं लेकिन कल को वे लाफुल होने वाली हैं। समाज में बड़ा परिवर्तन आ गया है और जिसको आज अनलाफुल कहा जाता है वह कल को लाफुल हो कर रहेगा। आपको एक माप बनाना होगा जिसके आधार पर हम कह सकें कि आज जो अनलाफुल है वह कल को भी अनलाफुल रहेगा। यह तभी हो सकता है कि जब हमारी समाज में बराबरी पैदा हो, खुशहाली आए, स्टेट-स्टेट में और नागरिक-नागरिक में समता आए। बहुत सी मांगें हैं जोकि जायज़ हैं लेकिन जिनको सरकार की तरफ से कुचला जाता है। जायज़ मांगों को कुचला जाता है। जब लोग अपनी उन जायज़ मांगों को पूरा करवाने के लिए बगावत करते हैं, आवाज़ उठाते हैं तो सरकार ऐसी उनकी कार्रवाइयों को अनलाफुल करार दे देती हैं। तेलंगाना की बात है। उसका मुकाबला सरकार कर रही है। हम लोग उस पर नहीं जा रहे हैं। लेकिन आप देखें कि बिहार में उत्तर बिहार की एक बहुत बड़ी मांग है—दूसरी मांगों को आप छोड़ दें—कि मैथिली भाषा को संविधान की आठवीं सूची में मान्यता प्रदान की जाए। सरकार इस मांग को नहीं मान रही है। लेकिन दो करोड़ जनता की इस जायज़ मांग को सरकार ठुकराती जा रही है। मैं सरकार से कहता हूँ कि वह आंख खोल कर परिस्थिति को पहचाने। अगर ऐसा नहीं किया गया तो हो सकता है कि वहां की फिज़ा खराब हो जाए, वहां पर तूफान उठ खड़ा हो और उसका मुकाबला आप नहीं कर सकेंगे।

इस शब्दों के साथ मैं इस विधेयक की मुखालिफत करता हूं। जो सफाई मैंने सरकार से मांगी है, मैं चाहता हूं कि सरकार वह सफाई दे। मैं चाहूंगा कि सरकार इस बात की सफ़ाई दे कि इस में शक पैदा नहीं होंगे और किन कारणों से उसे यह विधेयक लाने की आवश्यकता महसूस हुई। इसके अतिरिक्त हमारे देश की परिस्थितियों और समस्याओं को दृष्टि में रखते हुए वह एक लम्बे अरसे के लिए ऐसा माप निर्धारित करे, जिस के आधार पर इस कानून के अन्तर्गत कार्यवाही की जाये, ताकि केवल उन्हीं गतिविधियों के विरुद्ध कार्यवाही की जा सके जो आज भी अनलाफुल हैं और आगे चल कर भी अनलापुल समझी जायेंगी।

इन शब्दों के साथ मैं इस विधेयक का पुरज़ोर मुख़ालिफ़त करता हूं, क्योंकि मैं समझता हूं कि यह हमारे जनतंत्र के लिए घातक होगा और इस से हमारे आदर्शों पर कुठाराघात होगा।

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, मैं जानता हूँ कि यह बिल तो पास हो ही जायेगा, क्योंकि सरकार का बहुमत है। जब पहले यह कानून इस सदन में लाया गया था, तो वह सिर्फ़ जम्मू-काश्मीर के लिए नहीं था, बल्कि सारे देश के लिए था। उस वक्त इसका उद्देश्य यह बताया गया था कि इस देश में कुछ ऐसे लोग पैदा हो गये हैं, जो देश के किसी भाग को देश से अलग करना चाहते हैं।

[श्री स० मो० बनर्जी]

मुझे मालूम है कि उस वक्त डी० एम० के० के हमारे भाइयों ने यह स्पष्टीकरण दिया था कि भारत से अलग होने का उनका कोई इरादा नहीं है। उसके बाद मिज़ो और दूसरे लोगों की बात कही गई।

लेकिन इस सम्बन्ध में यह जानने की कोशिश नहीं की गई कि उन लोगों और उन क्षेत्रों की समस्या क्या है और न ही उन समस्याओं का हल ढूंढ़ने की कोशिश की गई। जहां तक आसाम के पहाड़ी क्षेत्रों का सम्बन्ध है, वहां पर एक हिल स्टेट बनानी पड़ी और सदन ने तकरीबन एक-राय से उस कानून को पास किया। शायद कुछ लोगों ने उसका विरोध किया था। अगर हम चाहते हैं कि इन समस्याओं का कुछ समाधान ढूंढ़ा जाये, ताकि लोगों में इस देश से अलग होने की टेंडेंसी पैदा न हो, तो सरकार को कुछ उसूल तय करने चाहिए और उन पर चलने की कोशिश करनी चाहिए।

एक नहीं, काफ़ी अखबारों में एक ऐसे व्यक्ति के बारे में कुछ रिपोर्ट छपी है, जो इस सदन का स्पीकर रह चुका है और जो राष्ट्रपति के पद के लिए कनटेस्ट कर रहा है।

श्री बलराज मधोक : पेट्रियट में छपी है—रशन पेट्रियट में।

श्री स० मो० बनर्जी : लेकिन वह छपता हिन्दुस्तान में ही है। और माननीय सदस्य, श्री मधोक को यह नहीं समझना चाहिए कि **आर्गनाइज़र** में जो खबर नहीं छपती है, वह खबर ही नहीं है।

जो व्यक्ति राष्ट्रपति का चुनाव लड़ने जा रहा है और स्वतंत्र पार्टी जिस का समर्थन कर रही है, उस के बारे में स्वतंत्र पार्टी की तरफ़ से क्या प्रचार हो रहा है ?

श्री प्र० के० देव (कालीहांडी) : स्वतंत्र पार्टी का अपना अलग कैंडीडेट है।

श्री स० म० बनर्जी : अगर ऐसा है, तो शायद इसी लिए इस किस्म की खबरें दी जा रही हैं। इस में कहा गया है :

> Scare reports are being circulated here that Mr. Sanjiva Reddy, after election as President, would impose President's rule throughout the country, that there would be no elections for 7—10 years and that all democratic movements would be ruthlessly suppressed.

These rumours are traced to the Swatantra Party and Tata circles here...

SHRI BAL RAJ MADHOK : This kinds of cock and bull stories are in keeping with the Russian Patriot and in keeping with the policy of people who want to create in this country an atmosphere in which democratic institutions would not work. I am sorry that my friend Shri S. M. Banerjee thought it fit to read this kind of trash in this House. This is insulting to the whole House. India is a democracy and India is going to remain democratic. As Speaker of this House, Shri Sanjiva Reddy protected democracy and we are sure that if he becomes President, democracy will be safe in his hands...(*Interruptions*).

MR CHAIRMAN : Please resume your seats.

SHRI P. K. DEO : I will sit down. But this has provoked me to say something. Sir, you come from Andhra Pradesh. Shri Giri was defeated in 1957 at Pravathipuram and after two months he accepted Governorship of Uttar Pradesh. Is this democracy ?

SHRI S. M. BANERJEE : I am only reading.

SHRI HIMATSINGKA (Godda): Only this morning it was said that we should not depend upon newspaper reports. Now he is reading the same.

SHRI S. M. BANERJEE : "Such a form of dictatorship is considered appropriate for the country for some time, according to these reports."

MR. CHAIRMAN : This was read thrice here. Why does he want to read it again ?

SHRI S. M. BANERJEE : I am reading it only because the Maharaja said that they are unpatriotic people. I know the only patriots in this country were the Maharajas.

SHRI P. K. DEO : Is this all relevant ?

SHRI S. M. BANERJEE : I am relevant. Rumour mongering for separation from India, rumour mongering to subvert the Constitution, rumour mongering for the end of democracy—if this is the job of certain people in the country, they should immediately be arrested and put behind bars. J. R. D. Tata and others should be put behind bars.

SHRI P. K. DEO : The hon. Member should be arrested.

SHRI S. M. BANERJEE : I am only saying that if this is true, this must be done.

My submission is only this that by passing this legislation and making it applicable to Jammu and Kashmir, more power may not be given to the State Government to suppress the rights of the people. We have seen how the movement of Government employees and other employees is being suppressed. That is why I request the Minister to kindly see that the powers are not misused. He said in his introductoty speech that they will not be misused. I was happy to hear that. I want a thorough investigation as to the source of the information which the *Patriot* has given to find out who are behind this type of report, and punish them.

Coming to my hon. friend, Prof. Balraj Madhok, sometimes he behaves as if he is not a professor. I like him for his straightforwardness. Whenever he goes to some place, he also issues a press statement and soemtimes contradicts it the next day.

SHRI BAL RAJ MADHOK : I have never made any statement which I have later contradicted.

SHRI S. M. BANERJEE : I am happy to hear that. But sometimes he does contradict himself and makes it appear as if he is a bundle of contradictions. Sometimes he uses expressions which he contradicts. He supports a newspaper which gave a news sometime ago that Shri Fakruddin Ali Ahmed had married again. You can imagine to what lengths such people will go to spread false rumours.

Therefore, I would request Shri Shukla to investigate the source of this news, go into the antecedents and watch the activities of the Swatantra Party, Shri J. R. D. Tata and others who have circulated this news throughout the country.

SHRI INDER J. MALHOTRA : At this stage of the Bill, a new point has come out when the hon. Minister said that certain legal doubts were expressed regarding the applicability of this Bill to Jammu and Kashmir. I think this is a very serious matter. The practical side of the situation is that during the last two years there has been a group of people who have from time to time been saying things against the accession of the State to the Union of India. If this legislation was enacted two years ago by this august House and if certain legal doubts were expressed, I fail to understand why two years were taken by the Central Government to come before the House to remove the lacuna.

SHRI ZULFIKAR ALI KHAN : Under the Constitution, everyone has a right to make a fool of himself, and I can see that Shri Malhotra is making full use of his constitutional rights.

SHRI INDER J. MALHOTRA : He does not understand these intricate points.

Shri Vajpayee has also made this point. I want it be ensured that when the Central Government are coming out with this Bill, no other legal lacuna will be left as far as the *in toto* applicability of this legislation to Jammu and Kashmir is concerned.

श्री अब्दुल ग़नी डार (गुड़गांव) : चेयरमैन साहब, मुझे अफसोस है कि अपनी अमेण्डमेन्ट के वक्त मैं हाज़िर नहीं था, लेकिन मुझे अपनी बात कहनी है। अर्ज़ यह है कि तकरबीन 8 वर्ष हुए तब से मैं पार्लियामेन्ट में हूं, छोटे हाउस में भी रहा और बड़े हाउस का भी मेम्बर बना। मेरी शुरू से यह राय रही है, जब भी जम्मू-काश्मीर का सवाल आया, मैंने कहा या तो

(श्री अब्दुल ग़नी डार)

ईमानदारी से आपके दिमाग़ में यह बात नहीं है कि जम्मू-काश्मीर हमारा है, हमारे देश का अंग है, वर्ना कोई वजह नहीं है कि आप हमेशा यह ले आते हैं कि यह जम्मू-काश्मीर पर लागू नहीं होगा, वह जम्मू-काश्मीर पर लागू नहीं होगा। वाजपेयी जी के साथ 4 वर्ष तक मुझे राज्य सभा में रहने का मौका मिला, मैं ईमानदारी से यह समझता हूं कि इस सरकार का दिमाग़ साफ़ नहीं है। अगर साफ़ होता तो नामुमकिन था कि हज़ारों नौजवान शहीद कराने के बाद हम हाजीपीर के दर्रे से लौटते, उन बेचारों को अपनी बन्दूकें लौटा कर पीछे आना पड़ा। मैं यह नहीं मानता कि सिक्यांग में 16 हज़ार फुट की ऊंचाई पर सड़क बने और हम बनने दें। उनको हमारे इलाके में सड़क बनाने का क्या अधिकार है। दुनियावाले दबाव डालते हैं कि सुलह होनी चाहिए, उनको हक़ है कि दबाव डालते रहें, लेकिन हम एक आज़ाद मुल्क हैं—यह वह देश है जो भगवान राम और कृष्ण का देश रहा है, यह अशोक और अकबर का देश है, इस को जो अजमत हासिल रही है, यह क्यों किसी से दबे। जब ये लोग ऐसे करते हैं तो इसमें कोई फलसफा नहीं है, कोई सच्चाई नहीं है।

यह बात अलग है—जैसे चार अन्धों ने हाथी को हाथ लगाया, किसी को गोल दिखाई दिया, किसी को तना दिखाई दिया, किसी को सांप दिखाई दिया, किसी पर शेख अब्दुल्ला चढ़ा हुआ है, ख्वाह वह कितना ही मुहब्बे-वतन है। किसी के दिमाग़ में सादिक सरकार चढ़ी हुई है, जिसने अपने वक्त में इतनी बददयानती से इलैक्शन कराये कि किसी को इन्साफ़ नहीं मिल सका। किसी के दिमाग़ में इलैक्शन कमिश्नर चढ़ा हुआ है, जो पोलिटिक्स में दखल देता है, जब कि उसका कोई हक़ नहीं है। कोई भी आदमी असेम्बली या पार्लियामेन्ट के चुनाव में खड़ा नहीं हो सकता, जब तक कि वह मुल्क की अखण्डता और मुल्क की वफ़ादारी की कसम न ले—चाहे अब्दुला हो, बेग़ हो, सादिक हो या कासिम हो, कोई भी हो। इस लिए मैं यह समझता हूं कि सरकार को एक दफ़ा फैसला करना चाहिए, या तो पूरी ताकत के साथ जिस तरह से हाजीपीर के दर्रे तक पहुंच गये थे, वहां से वापस क्यों लौटे, क्यों इतनी बड़ी कुर्बानी दी, क्यों करोड़ों रुपया खर्च कर रहे हैं अपनी फौजों पर, लेकिन उसके बावजूद भी घुसपैठिये घुस आते हैं।

अनलाफुल एक्टिविटीज़ तो आज देश भर में फैली हुई है, यह कोई काश्मीर का ही किस्सा नहीं है। आज आसाम के मारवाड़ियों को मारा गया, अपने हिन्दू भाइयों के हाथों मारे गये, कोई पूछने वाला नहीं है। बंगालियों को पीटा गया, कोई पूछने वाला नहीं है। तेलंगाना में जो कुछ हो रहा है, कोई पूछने वाला नहीं है, शिव सेना जो कुछ कर रही है, कोई पूछने वाला नहीं है, तो चाहे अब्दुलगनी हो या शुक्ला साहब हों, जो भी कानून का पालन नहीं करता, उसको सज़ा मिलनी चाहिये। जब सज़ा मिलनी चाहिये तो मेरी समझ में नहीं आता कि जम्मू-काश्मीर के लिये अलग से प्रोवीज़ो क्यों लाते हैं, उसको क्यों अलग करते हैं। मेरी राय है कि सरकार को ईमानदारी के साथ फैसला करना चाहिये कि अगर जम्मू-काश्मीर हमारा है—मेरा ईमान है कि हमारा है—जब हमारा है तो इनको यह देखना चाहिये कि किसी को यह हक़ नहीं है कि ज़्यादा देर तक इस तरह का बहाना लगा कर उसको हमसे अलग रखें कि यू० एन० ओ० ने एक लाइन खींच दी है, जो बिलकुल अननैचुरल लाइन है। जब भारत के तकसीम के वक्त यह फैसला हुआ था कि राजे जिधर चाहें उधर चले जायं और जब वहां के राजा ने कहा कि मैं हिन्दुस्तान की शरण आना चाहता हूं और हिन्दुस्तान ने उसको स्वीकार किया, अपनी फौजों को वहां भेजा, उसके बाद क्या चीज़ बाकी रह जाती है।

चेयरमैन साहब, मैं बड़े अदब से यह अर्ज़ करना चाहता हूं कि इस सरकार के साथ खुल-

कर यह बात होनी चाहिए, बहानेसाज़ी खत्म होनी चाहिये। अगर बंगाल में कम्युनिस्ट भाई ज्यादा आये तो उनकी सरकार बनी, उड़ीसा में स्वतंत्र पार्टी के भाई ज्यादा आये तो उनकी सरकार बनी और केरल में कम्युनिस्ट और मुस्लिम लीग के भाई ज्यादा आये तो उनकी सरकार बनी। अब अगर कहीं बिरला की मेजारिटी हो जाये तो वे भी अपनी सरकार बना सकते हैं। ... (**व्यवधान**) अनलाफुल एक्टिविटी के लिए मुकदमा चलना चाहिए और सजा मिलनी चाहिए, इस पर मुझे कोई एतराज नहीं है। ... (**व्यवधान**) ... माननीय मन्त्री जी से मेरी दरख्वास्त है कि वे इस बिल को वापिस लें और जिस तरह से और जगह पर कानून लागू है उसी तरह से काश्मीर पर भी लागू करें।

[شری عبدالغنی ڈار (گڑگانو)— چیرمین صاحب، مجھے افسوس ھے کہ اپنی امینڈمنٹ کے وقت میں حاظر نہیں تھا لیکن مجھے اپنی بات کہنی ھے- عرض یہ ھے کہ تقریبا 3 ورش ھوئے تب سے میں پارلیمنٹ میں ھوں - چھوٹے ھاوس میں بھی رھا اور بڑے ھاوس کا بھی معمبر بنا - میری شروع سے یہ رائے ھوئی ھے - جب بھی جموں کشمیر کا سوال آیا میں نے کہا یا تو ایمانداری سے آپ کے دماغ میں یہ بات نہیں ھے کہ جموں-کشمیر ھمارا ھے، ھمارے دیش کا انگ ھے، ورنہ وجہ نہیں ھے کہ آپ ھمیشہ یہ لے آتے ھیں کہ یہ جموں کشمیر پر لاگو نہیں ھوگا، وہ جموں کشمیر پر لاگو نہیں ھوگا، واجپیئی جی کے ساتھہ 4 ورش تک مجھے راجیہ سبھا میں رھنے کا موقع ملا - میں ایمانداری سے یہ کہتا ھوں کہ اس سرکار کا دماغ صاف نہیں - اگر صاف ھوتا تو نا ممکن تھا کہ ھزاروں نوجوان شہید کرانے کے بعد ھم حاجی پیر کے درے سے لوٹے - اُن بےچاروں کو اپنی بندوقیں لوٹاکر پیچھے آنا پڑا - میں یہ نہیں مانتا کہ سنکیانگ میں ھزاروں فٹ کی اونچائی پر سڑک بنے اور ھم بنتے دیں - اُنکو ھمارے علاقے میں سڑک بنانے کا کیا ادھیکار ھے - دنیاوالے دباو ڈالتے ھیں کہ صلح ھونی چاھئے، ان کو حق ھے کہ دباو ڈالتے رھیں، لیکن ھم ایک آزاد ملک ھیں - یہ وہ دیش ھے جو بھگوان رام اور کرشن کا دیش رھا ھے، یہ اشوک اور اکبر کا دیش ھے، اسکو جو عزت حاصل رھی ھے، یہ کیوں کسی سے دبے - جب یہ لوگ ایسا کرتے ھیں تو اسمیں کوئی فلسفہ نھیں ھے - سچائی نہیں ھے، یہ بات الگ ھے - جیسے چار اندھوں نے ھاتھی کو ھاتھہ لگایا، کسی کو گول دکھائی دیا، کسی و تنا دکھائی دیا، کسی کو سانپ دکھائی دیا، کسی پر شیخ عبداللہ چڑا ھوا ھے - خوا وہ کتنا ھی محبت وطن ھے - کسی کے دماغ میں صادق سرکار چڑی ھوئی ھے، جس نے اپنے وقت میں اتنی بددیانتی سے الیکشن کرائے کہ کسی کو انصاف نہیں مل سکا - کسی کے دماغ میں الیکشن کمیشنر چڑا ھوا ھے، جو پولیٹیکس میں دخل دیتا ھے - جبکہ اسکا کوئی حق نہیں ھے - کوئی بھی ادمی اسمبلی یا پارلیمنٹ کے چناو میں کھڑا نہیں ھو سکتا جب تک کہ ملک کی اکھنڈتا اور ملک کی وفاداری کی قسم نہ لے - چاھے عبداللہ ھو، بیگ ھو، صادق ھو یا قاسم ھو، کوئی بھی ھو - اس لئے میں یہ سمجھتا ھوں کہ سرکار کو ایک وعضہ فیصلہ کرنا چاھیے یا تو پوری طاقت کے ساتھہ جس طرح سے حاجی پیر کے درے تک پہنچ گئے تھے وھاں سے واپس کیوں لوٹے، کیوں اتنی بڑی قربانی دی، کیوں کروڑوں روپیہ خرچ کر رھے ھیں اپنی فوجوں پر، لیکن اس کے باوجود بھی گھس پیٹھئے گھس ائے ھیں -

[شری عبدالغنی ڈار]

ان لا فل ایکٹیویٹیز تو اج دیس بھر میں پھیلی ہوئی ہیں یہ کوئی کشمیر کا ہی قصہ نہیں ہے ۔ آج آسام کے مارواڑیوں کو مارا گیا - اپنے ہندو بھائیوں کے ہاتھوں مارے گئے، کوئی پوچھنے والا نہیں ہے - بنگالیوں کو پیٹا گیا، کوئی پوچھنے والا نہیں ہے - تلنگانہ میں جو کچھ ہو رہا ہے کوئی پوچھنے والا نہیں ہے، سوسینا جو کچھ کر رہی ہے، کوئی پوچھنے والا نہیں ہے، تو چاہے عبدالغنی ہو یا شکلا صاحب ہوں، جو بھی قانون کا پالن نہیں کرتا اسکو سزا ملنی چاہیے - جب سزا ملنی چاہئے تو میری سمجھ میں نہیں آتا کہ جموں-کشمیر کے لئے الگ سے پراوزو کیوں لاتے ہیں - اُسکو کیوں الگ کرتے ہیں میری رائے ہے کہ سرکار کو ایمانداری کے ساتھ فیصلہ کرنا چاہئے کہ گر جموں کشمیر ہمارا ہے—میرا ایمان ہے کہ ہمارا ہے—جموں ہمارا ہے تو ان کو یہ دیکھنا چاہئے کہ کسی کو یہ حق نہیں ہے کہ زیادہ دیر تک اس طرح کا بہانا بنا کر اسکو ہم سے الگ رکھیں کہ یو این او نے ایک لائن کھینچ دی ہے، جو بالکل ان نیچورل لائن ہے - جب بھارت کے تقسیم کے وقت یہ فیصلہ ہوا تھا کہ راجے جدھر چاہیں ادھر چلے جائیں اور جیسا وہاں کے راجا نے کہا کہ میں ہندوستان کی سرن میں انا چاہتا ہوں اور ہندوستان نے اُس کو سویکار کیا، اپنی فوجوں کو وہاں بھیجا، اس کے بعد کیا چیز باقی رہ جاتی ہے ۔

چیر مین صاحب، میں بڑے ادب سے عرض کرنا چاہتا ہوں کہ اِس سرکار کے ساتھ کھل کر یہ بات ہونی چاہیے، بہانے سازی ختم ہونی چاہئے ۔ اگر بنگال میں کمیونسٹ بھائی زیادہ ائے تو انکی سرکار بنی، اُڑیسہ مین سوتنتر پارٹی کے بھائی زیادہ ائے تو اُنکی سرکار بنی اور کیرل مین کمیونسٹ اور مسلم لیگ زیادہ آئے تو انکی سرکار بنی - اب اگر کہین برلا کی میجورٹی ہو جائے تو وہ بھی اپنی سرکار بنا سکتے ہین (وودھان) ... ... آن لا فل ایکٹیوٹی کے لئے مقدمہ چلانا چاہئے اور سزا ملنی چاہئے ۔ اس پر مجھے کوئی اعتراج نہین ہے -.. وودھان .. ..ماننیہ منتری جی سے میری درخواست ہے کہ وہ اس بل کو واپس لین اور جس طرح سے اور جگہ قانون لاگو ہے اُسی طرح سے کشمیر پر بھی لاگو کرین]

श्री विद्याचरण शुक्ल : सभापति जी, बहुत सी बातें जो माननीय सदस्यों ने अभी उठाई हैं उनके उत्तर में पहले ही दे चुका हूँ। एक दो बातें विशेषकर कही गई जैसे कि मौलवी साहब ने कुछ बातें कहीं। उसमें बात बिलकुल साफ है कि जो भारत के प्रति वफादार है उसको इस तरह के कानून से डरने की कोई आवश्यकता नहीं है। इस तरह के जितने भी कानून हैं उसमें भारत को एक सम्पूर्ण देश के रूप में माना गया है और वह सम्पूर्ण देश पर लागू होते हैं जिसमें जम्मू और काश्मीर भी शामिल है। जैसा मैंने पहले कहा इसमें कुछ ऐसा शकोसुबहा उठा था कि यह काश्मीर में ठीक से लागू हो सकता है या नहीं। और उसमें हो सकता है कुछ लोगों की गलती हो, गलती हुई भी, उसी गलती को दूर करने के लिए इस बिल को पेश किया गया है। चूंकि इस तरह का बिल पहले इस सदन के द्वारा पास हो चुका है और उसका उपयोग हुआ वहां किया गया और जहां अनावश्यक था वहां नहीं किया गया। यह बात सही नहीं है कि इस कानून का उपयोग नहीं किया गया।.. (**व्यवधान**) ... इसी कानून के अन्तर्गत मिजो नेशनल फ्रंट को गैर-कानूनी घोषित किया गया। वहां पर एमर्जेंसी रही नहीं। इसलिए जो हमारी एमर्जेंट पावर्स थीं वह भी हमारे पास नहीं हैं। वहां पर इस कानून का उपयोग किया गया। इसी प्रकार जहां भी आवश्यकता होगी इस कानून का उपयोग किया जायगा। यह बात नहीं है

कि इसका उपयोग करने में हम हिचकिचाते हैं। लेकिन इस बात को जरूर चाहते हैं कि कोई यह न कह सके कि राजनीतिक विरोधियों का दमन करने के लिए या उनको दबाने के लिए कानून का उपयोग किया गया। वैसे किसी प्रकार की हिचकिचाहट हमारे मन में नहीं है। हम इस बात का आश्वासन देना चाहते हैं कि किसी के मन ऐसी कोई शंका नहीं होनी चाहिए कि इस तरह के उद्देश्य से इस बिल को लाया गया है। इसका उद्देश्य मैं बतला चुका हूं। मैं उम्मीद करता हूं सदन के द्वारा इसका समर्थन किया जायगा।

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.48 hrs.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : Mr Chairman, Sir, I beg to move :

> "That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, as passed by Rajya Sabha, be taken into consideration."

Before the commencement of the Coal Bearing Areas (Acquisition and Development) Act, 1957, on the 12th June, 1957, proceedings for acquisition of land for the purpose of prospecting coal seams for the development of collieries to be owned and worked by the Central Government used to be Undertaken under Part II of the Land Acquisition Act, 1894. Acquisition proceedings started by six notifications issued in the years 1956-57 under sub-section (1) of section 4 of the Land Acquisition Act, 1894, in respect of certain lands situated in Madhya Pradesh were pending at the time of commencement of the Coal Bearing Areas (Acqusition and Development) Act, 1957. By virtue of the provisions of sub-section (1) of section 28 of the Coal Bearing Areas (Acquisition and Development)Act, the aforesaid notifications issued under section 4(1) of the Land Acquisition Act, 1894 were deemed to have been issued by the Central Government under section 4 of the Coal Bearing Areas Act, as if this Act had been in force on the dates of issue of these notifications.

Sub-section (2) of section 28 of the Coal Bearing Areas Act saved every notification issued before the commencement of this Act under section 6 of the Land Acquisition Act by providing that such notification shall be deemed to have been issued under section 9 of the Coal Bearing Areas Act.

Similarly, sub-section (3) of section 28 of the Coal Bearing Areas Act provided that any objection preferred under section 5-A of the Land Acquisition Act, 1894 shall be deemed to be an objection preferred under section 8 of the Coal Bearing Areas Act and might be disposed of as if the objection had been made in relation to a notification issued under section 7 of the Coal Bearing Areas Act so that the Central Government might at any time make a declaration under section 9 of the Coal Bearing Areas Act in respect of the land covered by such notification.

The effect of these provisions of section 28 of the Coal Bearing Areas Act was that notifications issued under the relevant sections of the Land Acquisition Act, 1894 were treated as notifications issued under the corresponding sections of the Coal Bearing Areas Act so that the acquisition proceedings initiated under the Land Acquisition Act, 1894 could be proceeded with, without fresh notifications being issued under the corresponding sections of Coal Bearing Areas Act.

In the case of four notifications out of the six issued under section 4(1) of the Land Acquisition Act, there was no difficulty in applying the provisions of section 28 of the Coal Bearing Areas Act. In respect of these four notifications, objections had been preferred under section 5-A of the Land Acquisition Act, 1894, and therefore these objections were, under sub-section (3) of section 28 of the Coal Bearing Areas Act, treated as objections preferred under section 8 of the Coal Act with the result that it was open to the Central Government to proceed to make a declaration under section 9 of the Coal Act